

**11**

**REPORT FOR NATIONAL GREEN TRIBUNAL**

**REPORT ON**

**ORIGINAL APPLICATION NO 128/2023(WZ)**

**L.P NO.03/2023(WZ)**

**REGISTERED ON DT:12-10-2023(FILING DT:12-10-2023)**

**PARTY NAME:**

**SHRI NILESHBHAI LAKHABHAI GARENIYA**

**VS**

**THE COLLECTOR JUNAGADH**

**REPORT SUBMITTED AS PART TO COMPLY**

**HON'BLE NGT ORDER DT:07-07-2023**

**AND HEARING DT:04-03-2024**

**31 JULY 2024**

**PREPARED BY: COLLECTOR – JUNAGADH**

1.PREAMBLE

Shri Nileshbhal Lakhbhal Garenliya had filed a letter petition to Hon'ble National Green Tribunal which was converted as Original Application. L.P No.03/2023(WZ)

Hon'ble NGT issued an order of dt:07/07/2023 in which Hon'ble NGT had directed District Collector Junagadh to submit a report on the matter of above mention applicant but copy of the order was not received here.

in this order Hon'ble NGT had directed Collector Junagadh to appear in-person before the Tribunal on dt:24/04/2024 but due to my duty as Returning Officer (R.O) for 13- Junagadh Parliamentary constituency, I requested to provide opportunity for action taken report after election and I had sent District Geologist shri V.K. Sumera to appear in-person. I also authorized him to appear and brief Hon'ble NGT for this matter on behalf of Collector Junagadh. District Geologist remained present at Hon'ble NGT-PUNE office on given date and place but hearing date of this case was postponed to dt: 14/08/2024.

District Geologist had contacted registry Branch of Hon'ble NGT (WZB)- Pune and submitted authorization letter, reply of Collector Junagadh and above-mentioned order. He also corrected district Collector Junagadh's email ID in registry Branch of Hon'ble NGT (WZB)- Pune. registry branch.

On receiving this order District Collector Junagadh had directed District Geologist Junagadh and Regional Officer GPCB Junagadh to take further necessary action for this matter.

2. DESCRIPTION OF EVENTS OF MATTER IN SHORT.

The Government of Gujarat has granted a quarry lease to Jay Khodiyar Enterprises vide grant order dated dt:15/10/2012 and Lease deed on dt: 28/01/2013 for 10 Years of Lease Period Land bearing survey no 355/4, 136/4/P/2, 136/4/P/3 area 02-56-98 hec. (Hec-Are-Sqmt.) situated at village: Maliya Hatina, Taluka: Maliya Hatina, District: Junagadh State: Gujarat for the purpose of mining and quarry operations of black trap mineral. Its grant order and lease deed which are annexed to this report and marked as Annexure-1.

That time the Gujarat minor mineral concession rules -2010 were prevailing for administration and legislation of minor minerals in Gujarat.

Jay Khodiyar Enterprises here after will be mention as 'the lease holder' got approved his mining plan by Commissionerate of geology and mining government of Gujarat Head office Gandhinagar for tentative 75474 cum/Year Black trap excavation and 1,88,836 MT/Year Recoverable Black trap in year 2017 which is annexed to this report and marked as Annexure-2

The lease holder got approved his Environment Clearance Certificate by DEIAA (District Level Environment Impact Assessment Authority District-Junagadh-Gujarat.) for 72000 MT/year in 2018 which is annexed to this report and marked as Annexure-3.

The lease holder's production and dispatch information for FY-2015-16 to 2019-20 (up to jan-20) is annexed to this report and marked as Annexure-4.

Shri. Nileshbhai Lakhabhai Garenia here after will be mention as 'the applicant' has obtained all this Annexure-1 to Annexure-4 information of the lease holder by use of RTI ACT-2005 from Authorize Authorities.

The applicant has written a letter on dt:28/12/2020 to Additional Director (Development) of Commissionerate of geology and mining government of Gujarat Head office and informed him about violations of rules by the lease holder. Gandhinagar is annexed to this report and marked as Annexure-5.1. This letter is also marked to vigilance officer and Gujarat Pollution Control Board, Gandhinagar which is annexed to this report and marked as Annexure-5.2

The additional Director had intimated District Geologist Junagadh to take actions on the representation of the applicant vide letter dated 01/02/2021 is annexed to this report which is marked as Annexure-6.

District Geologist Junagadh had informed Regional Officer of GPCB-Gujarat Pollution Control Board -Junagadh District vide letter dated 02/11/2021 to take actions against the lease holder as they made violations of rules entrusted with the central Acts and relevant rules for pollution control and notified from time to time which is annexed to this report and marked as Annexure-7.1.

Central Pollution Control Board had informed Regional Officer of GPCB-Gujarat Pollution Control Board -Junagadh District vide letter dated 02/11/2021 to take actions against the lease holder as they had made violations of rules which is annexed to this report and marked as Annexure-7.2.

Regional Officer of GPCB-Gujarat Pollution Control Board -Junagadh District has given notice to the lease holder by letter no GPCB/RO-Junagadh/JNG-1395/1416 dt:08/07/2021.

Environmental Engineer for and on behalf of Gujarat Pollution Control Board has given Show Cause Notice to the lease holder by no: GPCB/CCA-JNG-635/ID-40849/599300 dt:31/08/2021 which is annexed to this report and marked as Annexure-8.

The applicant has also filed R/Special Civil Application no 6585 of 2022 (converted from SCA/7706/2022 dt:31/03/2022) in Hon'ble Gujarat High Court which is annexed to this report and marked as Annexure-9.

Regional Officer of GPCB-Gujarat Pollution Control Board -Junagadh District has visited and inspected lease area on dt:29/07/2022 and given a notice to the lease holder is which is annexed to this report and marked as Annexure-10.

GPCB-Gujarat Pollution Control Board's unit head Junagadh has also given the lease holder a notice on dt:6/9/2022 which is annexed to this report and marked as Annexure-11.

Hon'ble Gujarat High Court has disposed of the applicant's application by oral order date: 07/12/2022 which is annexed to this report and marked as Annexure-12.

A Note on illegal mining which is annexed to this report and marked as Annexure-13.

The applicant had filed a letter petition to Hon'ble National Green Tribunal which had converted as Original Application. L.P No.03/2023(WZ). which is annexed to this report and marked as Annexure-14

Hearing of the application was on dt: 04-03-2024 which is annexed to this report and marked as Annexure-15

District Collector of Junagadh has received NGT's order of dt:07/07/2023 for Original Application. L.P No.03/2023(WZ) on dt: 24/04/2024 by email which is annexed to this report and marked as Annexure-16

District Collector's authorization latter which is annexed to this report and marked as Annexure-17

District Collector's reply to registry Branch of Hon'ble NGT (WZB)- Pune which is annexed to this report and marked as Annexure-18

Then District Collector has directed District Geologist Junagadh and Regional Officer GPCB Junagadh to take further necessary action in this matter.

Regional Officer GPCB Junagadh's team had visited the lease area and taken actions according to rules. GPCB Junagadh's Action taken Report is annexed to this report and marked as Annexure-20.

District Geologist's team had measured the lease area and issued Penalty Order of Rs.13,18,66,288/- (Rs. thirteen Caror eighteen Lakh sixty-six thousand two hundred eighty-eight) to 'The Lease Holder' Jay khodiyar Enterprises on dt-19-07-2024 for mining by violations of rules is annexed to this report and marked as Annexure-19.

3.CONCLUSION:

Different state agencies like GPCB and Geology and Mining Department has visited the lease area and communicated this matter to each other for coordination and also given notices to the lease holder and taken actions as per rules. District geologist had issue Penalty Order of Rs.13,18,66,288/- (Rs. thirteen Caror eighteen Lakh sixty-six thousand two hundred eighty-eight) to Jay khodiyar Enterprises on dt-19-07-2024 for mining by violations of rules.



Collector

Junagadh District

કલેક્ટર કચેરી, ખનિજ શાખા,  
બાબુમાળી ભાટા, બ્લોક નં.૨,  
૨/૩૪૧ માળે, સરદારભાગ, જુનાગઢ.

ફોન નંબર:૨૬૩૨૪૩૩, ફેક્સ નંબર:૨૬૩૨૪૩૩E-Mail - ram-lun@gujarat.gov.in

નં.જીજે/કયુએલ/૮૨૬૩/૧૦૦૪૨



વંચાણ :-

૧. અરજદારશ્રી જય ખોડિયાર એન્ટરપ્રાઇઝના ભાગીદાર શ્રી કાલ્પભાઈ ગોદડભાઈ સિંધવ, શ્રી ઉપેન્દ્રભાઈ લવજીભાઈ રાજાણી, શ્રી પ્રતાપભાઈ સોમાંતભાઈ સિસોદીયા, શ્રી પથુભાઈ દેવાયતભાઈ સિસોદીયાની તા.૨૪/૮/૨૦૧૨ ની માળીયા હાટીના તાલુકાના માળીયા હાટીના ગામના ખાનગી માલિકીના સ.નં. ૩૫૫/૪, ૧૩૬/૪/પે.૧, ૧૩૬/૪/પે.૨, ૧૩૬/૪/પે.૩ પેકીમાં બ્લેકટ્રેપ ખનિજની કવોરી લીઝ મેળવવાની અરજી.
૨. જિલ્લા વિકાસ અધિકારીશ્રી, જિલ્લા પંચાયત કચેરી, જુનાગઢના બીનખેતીના હુકમ નં. લે-૩-૧/ એન.એ./૧૭૨/૨૦૧૧-૧૨, તા.૧૭/૭/૨૦૧૨,
૩. ભુસ્તરશાસ્ત્રીશ્રી, જુનાગઢના તા.૨૭/૮/૨૦૧૨ નો તાંત્રીક અહેવાલ.
૪. ગુજરાત સરકારીશ્રીના ઉદ્યોગ અને ખાણ વિભાગનાં જાહેરનામા ક્રમાંક જીયુ-૨૦૧૦-(૩૭) એમ.સી.આર.-૧૦૮૭-એમ.એમ.-૧૫-છ -તા.૨૬-૮-૧૦.

હુકમ :-

ગુજરાત ગૌણ ખનિજ છુટછાટ નિયમો - ૨૦૧૦ નાં નિયમ-૧૦ ની જોગવાઈ મુજબ મળેલ સત્તાની રૂએ વંચાણ- ૧ માં દર્શાવેલ કવોરીલીઝની અરજી બ્લેકટ્રેપ ખનિજ ખોદી કાઢવા ૧૫ (પંદર) વર્ષ માટે (લીઝડીઝ તારીખથી )નિચે દર્શાવેલ વિસ્તાર નીચેની શરતો ને આધિન કવોરીલીઝ હેઠળ મંજૂર કરવામાં આવે છે.

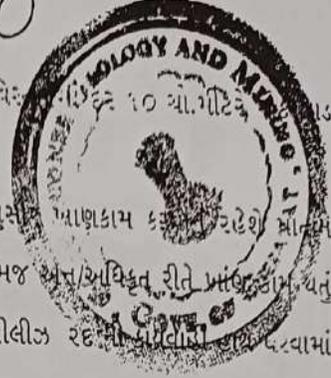
તાલુકો	ગામ	સ.નં.	ક્ષેત્રફળ(ખાનગી) હે.આર./ચો.મી.	નોંધ
માળીયા હાટીના	માળીયા હાટીના	૩૫૫/૪ ૧૩૬/૪/પે.૧, ૧૩૬/૪/પે.૨, ૧૩૬/૪/પે.૩	૨.૫૬.૮૮	(બીનખેતી થયેલ વિસ્તાર)

શરતો:-

૧. આ મંજૂરી હુકમની તારીખથી ત્રણ માસની સમય-મર્યાદામાં નીચે મુજબના આધારો રજૂ કરી કવોરીલીઝ નું કરારખત ફોર્મ- "ઘ" માં કરારખત કરાવી લેવાની જવાબદારી અરજદારશ્રીની છે.
- (i) સીક્યોરીટી ડીપોઝીટની રકમ રૂ.૩૫૦૦/- ભરપાઈ કરી અસલ ચલણ રજૂ કરવાનું રહેશે.
- (ii) સરકારી જમીન માટે કવોરીલીઝનું જમીન ભાડુ દર વર્ષે વર્ષની શરૂઆતમાં હેક્ટરદીઠ રૂ. -/- ભરપાઈ કરી અસલ ચલણ રજૂ કરવાનું રહેશે.
- (iii) સરકારશ્રીના પ્રવર્તમાન નિયમો અનુસાર સ્ટેમ્પ ડ્યુટીની રકમ નક્કી કરવા પ્રથમ ફી પેટે રૂ.૧૦૦/-નું ચલણ રજૂ કર્યેથી નાખબ કલેક્ટરશ્રી સ્ટેમ્પ ડ્યુટી મુલ્યાંકન તરજુનાગઢ તરફથી નક્કી થયેલ સ્ટેમ્પ ડ્યુટીની રકમ ભરપાઈ કરી સ્ટેમ્પ લગાડેલ ફોર્મ- "ઘ" રજૂ કરવાનું રહેશે.



૫૦



૯. પટેદાર ખોદકામ કરી કાઢી લીધેલ ખનિજવાળા લીઝ વિસ્તારમાં ૧૦ ચો.ગીટાં ઉછેર માનું રહેશે.
૧૦. અરજદારે પોતાના મંજૂર કરેલ વિસ્તારમાંથી નિયમોનુસાર ખાણકામ કરવાનું રહેશે. મંજૂર કરેલ વિસ્તાર સિવાયના અન્ય વિસ્તારમાંથી તેમજ અન્ય/અધિકૃત રીતે ખાણકામ થતું હોવાનું જણાઈ આવે તો અરજદારને મંજૂર કરેલ ક્વોરીલીઝ રદ કરવાની જાણ કરવામાં આવશે.
૧૧. પટેદારે પોતાની લીઝ ના નામે ટીન નંબર મેળવવાનો રહેશે. ત્યારબાદ ખનિજ નિકાસ કરી શકાશે અને મેળવ્યા બાદ અત્રેથી રોયલ્ટી ત્રિપ્લીકેટ પાસબુક ઈસ્યુ કરવામાં આવશે.
૧૨. ખનિજનું નિકાસ ખાતા દ્વારા નિર્દિષ્ટ કરાયેલ વજન કાંટા ઉપર વજન કરાવી રોયલ્ટી પાસ સાથે વજનકાંટાની સ્લીપ વાહન સાથે રાખવાની રહેશે.
૧૩. જિલ્લા વિકાસ અધિકારીશ્રી, જિલ્લા પંચાયત કચેરી, જુનાગઢના બીનખેતીના હુકમમાં દર્શાવેલ શરતો મુજબ તથા નગર નિયોજકશ્રી, જુનાગઢ ધ્વારા મંજૂર થયેલ પ્લાન મુજબ ખનિજનું ખાણકામ/વહન કરવાનું રહેશે.

૧૧/૧૧/૧૮

કલેક્ટર  
જુનાગઢ જીલ્લો, જુનાગઢ

૨૪/૧૧/૧૮

પ્રમાણિત કર્યું

ભુવેશ્વરીશાસ્ત્રી  
જુનાગઢ

૨૪/૧૧/૧૮

શ્રી,

શ્રી જય ખોડિયાર એન્ટરપ્રાઇઝના ભાગીદાર,

શ્રી કાચડભાઈ ગોદડભાઈ સિંધવ,

શ્રી ઉપેન્દ્રભાઈ લવજીભાઈ રાજાણી,

શ્રી પ્રતાપભાઈ સોમાંતભાઈ સિસોદીયા,

શ્રી પથુભાઈ દેવાયતભાઈ સિસોદીયા

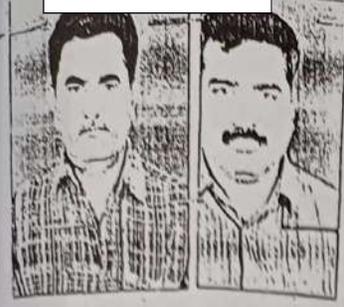
ઠે. સ્ટેશન પ્લોટ, માધવનગર ... ૧, મુ.તા. માળીયા હાટીના,

જિ. જુનાગઢ.

નકલ રવાના :-

- (૧) મામલતદારશ્રી, માળીયા હાટીના.
- (૨) ડી.આઈ.એલ.આર.શ્રી જુનાગઢ તરફ આ સાથે મંજૂર કરેલ વિસ્તારના નકશાની નકલ સામેલ છે. મંજૂરી હુકમની શરત-૧ ( I થી IV ) ધ્યાને રાખી હુકમ તારીખથી ત્રણ માસમાં કરારખત કરી આપવાનું હોઈ હુકમ તારીખથી બે માસ સુધીના સમયગાળામાં માપણી કરી પ્રમાણીત નકશા નકલ-૯ અરજદારશ્રીના ખર્ચે આપવાના છે. માપણી સમયે આપના તાબા હેઠળના સર્વેયર સ્પષ્ટ સુચના આપવી કે અરજદારશ્રીની હાજરીમાં મંજૂર કરેલ વિસ્તારની જ માપણી કરી ખતાવ્યા મુજબ હદ નિશાન ઉભા કરાવી-ઉભા કરી લીધા અંગેની નોંધ નકશામાં કરવાની રહેશે.
- (૩) આંકડાશાખા જુનાગઢ.
- (૪) રોયલ્ટી ઈન્સ્પેક્ટરશ્રી, જુનાગઢ.
- (૫) સિલેક્ટ ફાઈલ.





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### નમૂનો - ઘ

(જુઓ નિયમ ૧૦(૩))

ખાણ પટો તાજો કરવા માટેનો નુમૂ

(ગુજરાત ગૌણ ખનિજ છુટછાટ નિયમો, ૨૦૧૦ ના નિયમ ૧૦(૩) હેઠળ)

(આ ખત સને ૨૦૧૩..... ના ૨૦/૧૨/૧૩ મહિનાની ૨૨મી..... તારીખે એક તરફ ગુજરાતના રાજ્યપાલ (જેમનો આમાં હવે પછી "રાજ્ય સરકાર" તરીકે ઉલ્લેખ કર્યો છે, તે શબ્દ પ્રયોગમાં; સંદર્ભ ઉપરથી એવું મનાતું હોય ત્યાં તેમના અનુગામી હોદ્દાદારોનો અને નામકેર કરી લેનારાઓનો સમાવેશ થયો ગણાશે) અને બીજી તરફ નીચેનાની વચ્ચે, એટલે કે -

૧. (વ્યક્તિનું નામ).....  
(સરનામું અને ધંધો).....

(જેનો આમાં હવે પછી "પટે રાખનાર" તરીકે ઉલ્લેખ કર્યો છે અને જે શબ્દપ્રયોગમાં, સંદર્ભ ઉપરથી એવું મનાતું હોય, ત્યાં તેના વારસો, એકઝીક્યુટીવ્સ, વહીવટદારો, પ્રતિનિધિઓ અને પરવાનગી આપેલા નામકેર કરી લેનારાઓનો સમાવેશ થયો ગણાશે તેની) ની વચ્ચે કરવામાં આવ્યું છે.

૨. ૧. (વ્યક્તિનું નામ).....  
(સરનામું અને ધંધો).....  
૨. અને (વ્યક્તિનું નામ).....  
(સરનામું અને ધંધો).....  
અને

૩. (વ્યક્તિનું નામ).....  
(સરનામું અને ધંધો).....

(જેમનો આમાં હવે પછી "પટે રાખનાર" તરીકે ઉલ્લેખ કર્યો છે અને જે શબ્દ પ્રયોગમાં, સંદર્ભ ઉપરથી એવું મનાતું હોય, ત્યાં તેના વારસો, પ્રબંધકો, વહીવટદારો, પ્રતિનિધિઓ અને પરવાનગી આપેલા નામકેર કરી લેનારાઓનો સમાવેશ થયો ગણાશે તેની) ની વચ્ચે કરવામાં આવ્યું છે.

૩. પટે રાખનાર સિન્ડીકેટ અથવા રજિસ્ટર થયેલી પેઢી હોય ત્યારે  
(૨) અને (૩) વ્યક્તિનું નામ.....  
સરનામું અને ધંધો.....

Handwritten signature and mark.

Handwritten signature and official stamp of the Gujarat State Election Commission.





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રાજ્ય સરકારે પટે રાખનાર/પટે રાખનારાઓએ તે ખસેડવાનું ફરમાવતી લેખિત નોટીસ આપ્યા પછી, એ અંગ્રેજી મહિનાની અંદર પટે રાખનાર/પટે રાખનારાઓએ પટે રાખનાર/પટે રાખનારાઓને વળતર આપવાની અથવા તેને/તેમને હિસાબ રાખવાની જવાબદારી લીધા સિવાય રાજ્ય સરકાર પોતાને યોગ્ય લાગે તેવી રીતે વેચી શકે છે અથવા તેનો નિકાલ કરી શકશે.

### નોટીસ બજાવવા બાબત.

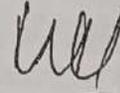
- આ લેખથી પટે રાખનારાઓને આપવાની હોય તેવી દરેક નોટીસ તેવી જમીન પર રહેતી જે વ્યક્તિને એવા નોટીસો સ્વીકારવાના હેતુ સારું પટે રાખનાર/પટે રાખનારાઓ ફરમાવે/નીમે તેવી વ્યક્તિને લેખિત આપવી અને જો તેવી નિમણૂંકો કરવામાં આવી હોય તો તેવી દરેક નોટીસ પટે રાખનાર/પટે રાખનારાઓને પટામાં નોંધેલા સરનામે અથવા એવી નોટીસો સ્વીકારવા માટે પટે રાખનાર/પટે રાખનારાઓ સરકારને વખતોવખત લખી જણાવે તેવા ભારતમાંના બીજા કોઈ સરનામે પટે રાખનાર/ પટે રાખનારાઓને સંબંધીને રજિસ્ટર્ડ ટપાલથી મોકલવી અને તેવી નોટીસ યોગ્ય અને કાયદેસર રીતે બજાવવામાં આવી છે એમ ગણશે અને તેની સામે વાંધો ઉઠાવવો નહીં.
- આ ખાણ પટા વખતોવખત સુધાર્યા પ્રમાણેના ગુજરાત ગૌણ ખનિજ નિયમો, ૨૦૧૦ ને આધીન રહેશે.  
આ લેખ કર્યાની સાક્ષી તરીકે પ્રથમ ઉપર લેખલા વર્ષમાં અને તારીખે નીચે જણાવેલી રીતે આ લેખો કરવામાં આવે છે.

ગુજરાતના રાજ્યપાલ માટે અને તેમના વતી,

શ્રી મનીષ ભારધ્વાજ  
આઈ.એ.એસ.

શ્રી જે.આર.દવે

શ્રી એલ.જે.ચારેલ



કલેક્ટર

જુનાગઢ જિલ્લો, જુનાગઢ

ભુસ્તરચાસ્ત્રી

ભુસ્તરવિજ્ઞાન અને ખનિજ ખાતુ

જુનાગઢ



સીનીયર ક્લાર્ક,

જુનાગઢ

હાજરીમાં સહી કરી  
માટે અને તેમના વતી

① કાર્યલેખી ગણતંત્રી મંત્રાલય

② ઉપદેશક લેખલેખી મંત્રાલય

③ મંત્રાલય સહી મંત્રાલય મિસ્ટર

④ મંત્રાલય દરમિયાન મંત્રાલય

⑤ મંત્રાલય મંત્રાલય મંત્રાલય

⑥ મંત્રાલય મંત્રાલય મંત્રાલય

⑦ મંત્રાલય મંત્રાલય મંત્રાલય





Annexure-2

COMMISSIONERATE OF GEOLOGY & MINING  
GOVERNMENT OF GUJARAT

Block No. - 1, 2; 7<sup>th</sup> Floor, Vidhyog Bhawan, Gandhinagar - 382011  
Phone: 079 - 23254042 Fax: 079 - 23256794

No. GMM/MC/784/2017

Date: 17/11/17

To,  
M/s Jay Khosiyar Enterprises,  
Mahiya Hatina  
Taluka- Mahiya Hatina,  
District- Junagadh

**Sub:-** Approval of Mining Plan with Progressive Mine Closure Plan submitted under Rules of GMMCR, 2017 for the lease of Black Trap mineral over an area of 2.56-98 hectore (Non forest) in Survey No. 1/521, 1/64/P1, 1/64/P2, 1/64/P3 of Village- Mahiya Hatina, Taluka- Mahiya Hatina, District- Junagadh (Gujarat)

In exercise of the power conferred vide Government of Gujarat Notification No. MMR/102014-979/CHH dated 18/07/2015 and letter No. MMR/102014-979/CHH dated 30/07/2015 from Industries and Mines department, Govt. of Gujarat read under Rule 35 to 39, 60 to 62, 64, 67 of GMMCR, 2017, I hereby approve the above said Mining Plan. This approval is subject to the following conditions:

- I. The Mining Plan is approved without prejudice to any other laws applicable to the mining lease from time to time whether made by the Central Government, State Government or any other authority.
- II. This approval of the Mining Plan does not in any way imply the approval of the Government in terms of any other provisions of the Mines & Mineral (Development in Regulation) Amendment Act, 2015 and rules made there under and any other laws including the forest Conservation Act, 1980, Environment Protection Act, 1986 and the rules made there under. It is clarified that this approval of Mining Plan is subject to the forest (Conservation) Act, 1980, Forest Conservation Rules, 1981 and other relevant statutes, orders and guidelines as may be applicable to the lease area from time to time.
- III. The Mining Plan is approved without prejudice to any order or direction from any court of competent jurisdiction.
- IV. Provisions of the Mines Act, 1952 and Rules and Regulations made there under including submission of notice of opening, appointment of manager and other statutory officials as required by the Mines Act, 1952, and sub-sequent rules shall be complied with.

Annexure-3 (p-1)

J.M.RAVAL  
MEMBER SECRETARY  
DEIAA (JUNAGADH,  
GUJARAT)



GOVERNMENT OF GUJARAT



Annex B/24  
DISTRICT LEVEL  
ENVIRONMENT  
IMPACT ASSESSMENT  
AUTHORITY  
DIST. JUNAGADH,  
GUJARAT

No. DEIAA/.../EC/2(9)/61-662/2018

DT...../10/2017  
11/01/2018

Sub: Environment Clearance for mining of Blacktrap of Jay Khodiyar Enterprise [Existing Area In Hectare and type: 2-56-98 ] at Pvt. Survey No. 355/4,136/4/P1, 136/4/P2,136/4/P3, Village: Maliya, Taluka:Maliya , Dist: Junagadh, State: Gujarat Minor Mineral Mining project in Category 1 (a) of the Schedule of the EIA Notification dated 15/01/2016.

Dear Sir,

This has reference to application seeking environmental clearance for mining of Blacktrap from the Project Proponent along with the information in specified Performa like Form 1 M, Form 1 & PFR , which is also duly verified by the District Office of the Department of Geology & Mining, Dist. Junagadh.

**The brief information submitted by Department of Geology & Mining, Dist. Junagadh as follows:**

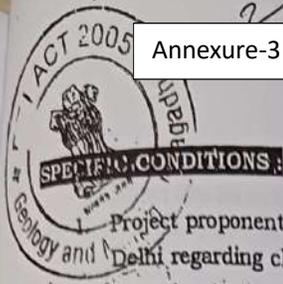
Sr. no.	Name of Applicant	Survey No.	Village	Taluka	Lease Area in Hectare and type	Rate of Mining(TPA)
1	Jay- Khodiyar Enterprise	Pvt.355/4, 136/4/P1, 136/4/P2, 136/4/P3	Maliya	Maliya	2-56-98	72,000 TPA

A lease area of this proposal is being mining projects they fall under project/activity no. 1(a) of the Schedule of the EIA Notification, 2006. As individual lease area of each of the proposals is less than 50 Hectare, they fall under category B.

Since the project was categorized as 'B2', it does not require Public Consultation as per Para 7(i) III. Stage (3) (c) of EIA Notification, 2006.

The DEAC, Junagadh had recommended proposal to the DEIAA, Junagadh based on DEAC meeting held on dated 15/07/2017 where consultant of an applicant called for presentation and based on discussion DEAC, Junagadh sent their recommendation for the proposal on dated 25/09/2017 to DEIAA, Junagadh to grant the Environment Clearance to this mining project.

The proposal was considered by DEIAA, Junagadh in its meeting held on 25/09/2017 at chamber of Collector , Collector Office, Dist. Junagadh. After detailed deliberation and careful consideration, DEIAA, Junagadh hereby accords individual Environmental Clearance to above project under the provisions of the EIA Notification dated 14<sup>th</sup> September, 2006 subject to compliance of the following conditions.



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- Project proponent shall comply with all the guidelines and notifications issued by MOEFCC, New Delhi regarding cluster policy as part of compliance of orders of Hon'ble National Green Tribunal from time to time.
2. If lease area of project proponent falls in the cluster and total borrowed area of the cluster falls under category B1 or A, as per the prevailing guidelines of MoEFCC, New Delhi, all the concerned procedures shall be followed up accordingly for compliance of Environmental Laws/Notifications/Rules and under such circumstances project proponent shall extend all support including financial contribution or otherwise also for compliance of environmental Laws/Notifications/Rules for such cluster.
  3. If lease area of applicant falls in the cluster and total borrowed area of the cluster fall under category B1 or A, EIA study shall be carried out for the said cluster as decided by the competent authority and EMP for the cluster shall be prepared based on outcome of the EIA study. In such a case, all the suggestions/recommendations of EIA/EMP prepared for the cluster shall be complied with in a letter and spirit by the project proponent(s) including lease holders who have already been accorded Environmental Clearance.
  4. No mining shall be undertaken outside the area specified in this Environmental Clearance.
  5. Only controlled blasting shall be practiced by licensed person with all necessary care.
  6. Any change in lease area (Individual/cluster), survey number, entailing capacity addition with change in mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 as amended from time to time.

**CONDITIONS:****A.1 WATER:**

7. The project proponent shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and/or ground water) required for the project.
8. Mining operation shall not intersect ground table and hence there shall not be any water / wastewater discharge from mining operations.
9. Garland Drains, settling tank and Catch drains of appropriate size, gradient and length shall be constructed around the excavated mine, mineral dumps; reject dumps to prevent silt and sediments flowing into any water body.
10. Domestic wastewater shall be disposed off through septic tank - soak pit.

**A.2 AIR:**

11. Effective safeguards, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points.
12. Drills shall either be operated with dust extractors or equipped with water injection system (wet drilling) to suppress air borne dust during drilling.
13. Only controlled blasting shall be practiced by licensed person with all necessary care as per conditions mentioned in 'Director general mines safety rules and The Explosive Rules 2008'. Blasting operation shall be carried out during day time.
14. Internal roads shall be either paved properly or sprinkled with water at regular intervals for controlling fugitive emission during vehicular movement. Trees of native species shall be developed along both sides of internal road/s in order to contain dust.

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15. Vehicles shall not be overloaded and mineral transportation shall be done only through covered trucks so that no spillage of mineral / dust take place.
16. Vehicles used in mining operations shall be maintained well so as to keep vehicular emissions in control.
17. Fugitive emission in work place and ambient air shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities.
18. Ambient air quality shall be monitored at site and the nearest human habitation and shall conform to the norms prescribed by the MoEF, Govt. of India.



#### **A.3 OVER BURDEN / REJECTS / HAZARDOUS WASTE:**

19. The project proponent shall strive to adopt zero waste mining concepts by reducing the quantum of reject through technological innovation or finding the use of fines through perspective buyers.
20. Top soil from the mining area shall be scrapped, stacked separately, preserved and utilized for the plantation work.
21. Overburden, waste rock and non-saleable mineral generated during prospecting or mining operations shall be stored separately in properly formed dumps on grounds earmarked. Slope and height of such dumps shall be restricted adequately to prevent any slippage of material. Such dumps should be properly terraced, stabilized and secured at toe to prevent the escape of material that may cause degradation of the surrounding land or silting of water courses.
22. Overburden or other rejects shall be backfilled into the worked out quarry so far as possible with a view to restore the land to its original use or desired alternate use.
23. It shall be ensure that there is no leakage of oil and greases from the vehicles used for transportation.
24. Used oil / waste oil, if any, generated shall be sold only to the registered recyclers. In case of generation of hazardous waste, the project proponent shall strictly comply with the provisions of Hazardous Waste (Management, Handling and Transboundary Movement) Rules 2008, as may be amended from time to time.

#### **A.4 SAFETY:**

25. Only controlled blasting shall be practiced by licensed person with all necessary care for protection of public, workers and property from fly rock and vibration risk.
26. Blasting shall be done in such a manner to prevent formation of big size boulders and thereby to minimize need for secondary blasting.
27. When blasting is done, it shall be ensure that the persons have moved out of building and away from the danger zone. At the time of blasting, a guard shall be posted on either side of the road to warn the passers.
28. Explosive for blasting shall be used only after taking requisite permission from the Director General of Mines and Safety, Government of India. All necessary safety measure shall be taken and requisite licence shall be obtained for storage of explosive.
29. Anti-vibration devices shall be provided to vibrating tools / equipments to be used by workers during mining. Vibrations shall be maintained within safe limit.
30. All the precautions are to be observed as per Reg. 106 of MMR, 1961 for safety and security. Face masks, helmets, safety shoes etc. shall be provided to all the workers working in the mining areas and its usage shall be ensured and supervised.
31. First Aid Box should be made readily available at the site.
32. Occupational health surveillance of workers shall be undertaken periodically by a doctor who is expert in occupational health and hygiene and its records shall be maintained.
33. Information regarding occupational mine diseases caused due to air pollution and its preventive measures shall be displayed at site in vernacular language for workers.



Proper fencing and manning of excavated area and lease area shall be done to avoid falling and/or drowning of humans and animals. In addition, a protective bund with 15° slope shall be made around the periphery of worked out area to check the inadvertent entry of humans and animals.

#### A.5 NOISE:

35. Noise level in and around the lease area shall be kept well within the standards by providing noise control measures including engineering control like acoustic insulation, hoods, silencers, enclosures etc. on all sources of noise generation. Ambient noise level shall conform to the standards prescribed under the Environment (Protection) Act & Rules, 1986.

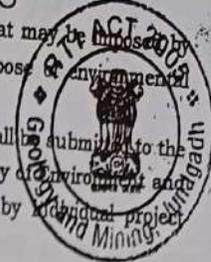
#### A.6 GREEN BELT DEVELOPMENT:

36. Green belt shall be developed in periphery of the lease area as per the CPCB guidelines and strictly as per the time schedule. The green belt should comprise of rows of varying height native trees with thick foliage.
37. Drip irrigation system shall be used for the green belt development within the premises.
38. The project proponent shall make budgetary provisions as Environmental Protection Fund and shall open the account in nationalize bank and shall also give binding on affidavit to follow the EMP which is given in presentation or mining plan.

#### B. OTHER CONDITIONS:

39. This Environmental Clearance does not confer any right to the project proponent on the land proposed for lease and all necessary statutory clearances / permissions shall be obtained from respective department before start of mining operations.
40. Mining operation shall be restricted to above ground water table and it shall be ensured that it does not intersect ground water table.
41. The project proponent shall ensure that no natural water course gets obstructed due to mining operations.
42. The pits left unfilled in lease area shall be converted to water body. Higher benches of excavated void/mining pit shall be terraced and its slope shall be made gentler for easy accessibility to the water body.
43. No mining shall be carried out in the safety zone of any bridge / embankment and in the vicinity of natural / manmade archeological sites.
44. No wildlife habitat shall be infringed and in addition to that before issuing the mining lease, it has to be ensured that no wildlife movement shall be existing in the lease area proposed for mining.
45. A booklet containing the **Dos** and **Don'ts** shall be prepared in vernacular languages for the use of site in-charge and workers to ensure that all necessary environmental, safety and health measures are undertaken. (i.e. The aerial distance between Human Habitation and lease area must be more than 500 meters. the aerial distance between National Highway and Lease area must be more than 500 meters. The aerial distance between State Highway, Railway Bridge, percolation Well, Irrigation Well and lease area must be more than 200 meters. The aerial distance between bridge pier, check dam, french well and lease area must be more than 500 meters. The aerial distance between railway track, Canal and lease area must be more than 200 meters.
46. Funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purpose. Records of year wise expenditure shall be maintained.

47. The project proponent shall also comply with any additional condition that may be imposed by the DEAC or the DEIAA or any other competent authority for the purpose of environmental protection and management.
48. Half yearly compliance reports on the conditions stipulated hereinabove shall be submitted to the DEIAA, State Pollution Control Board and the Regional Office of the Ministry of Environment and Forests, Bhopal, on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year by individual project proponent.
49. The project proponent shall have to comply with the provisions of Gujarat Minor Mineral Concession Rules (GMMCR) as and when amended by the State Govt. with respect to the provisions for approval of mining plan, EMP for cluster, creation of separate corpus, etc. in view of the recommendations made by the MoEF in its report of March 2010 and the model guidelines framed by the Ministry of Mines.
50. The project proponent shall have to get their Mining Plan approved by the competent authority, within a period of one year from the date of grant of environmental clearance. If Proponent will fail to submit approved mining plane within a period of one year from the date of grant of environmental clearance, this E.C. Certificate will automatically cancelled and proponent have to apply again for E.C.
51. Decisions/Directions of Hon'ble Court and Hon'ble National Green Tribunal given in the matter of minor minerals shall be binding on the project proponent.
52. The Individual project proponent shall inform the public that the project has been accorded environmental clearance by the DEIAA and that the copies of the clearance letter are available with the DEIAA Record. This shall be advertised within seven days from the date of the clearance letter, in at least two local newspapers that are widely circulated in the region, one of which shall be in the Gujarati language and the other in English. A copy each of the same shall be forwarded to the concerned Regional Office of the Ministry.
53. The project authorities shall inform the GPCB, Regional Office of MoEF and DEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
54. The DEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.
55. The project proponent in a time bound manner shall implement these conditions. The DEIAA reserves the right to stipulate additional conditions, if the same is found necessary. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act 1986 and Hazardous Wastes (Management Handling and Trans boundary) Rules, 2008 along with their amendments and rules.
56. Project proponent/Lease holder shall be obtained Consent To Establish (CTE) & Common Consent & Authorization of GPCB under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 the Environment (Protection) Act 1986 and Hazardous Wastes (Management Handling and Trans boundary) Rules, 2008 before Commencement of mining activity.
57. The environmental clearance is being issued without prejudice to the action, if any, initiated under the E.P. Act or any court case, if any, pending in the court of law and it does not mean that the project proponent has not violated any environmental laws in the past. This clearance does not give immunity to the project proponent for the case, if any, filed against him in any court of law or action initiated under the E.P. Act.
58. Precise mining area shall be jointly demarcated at the site by officials of Mining / Revenue Department prior to mining operations. Records of such site plan, duly verified by competent authority shall be maintained.
59. The project proponent shall carry out activities under CSR in consultation with the District Development Officer / District Collector for that he/she shall open an account in nationalize





bank for CSR activities fund. The project proponent shall carry out activities under CSR as per guidance of District Development Officer & District Collector.

Project proponent shall ensure that Mining Plan of the proposed project will be prepared and approved by the competent authority within a period of one year from the date of grant of Environmental clearance.

61. Geology and Mining Department will take all measures to comply with all the conditions stipulated in this Environmental Clearance and all the conditions stipulated in this clearance shall be incorporated while granting lease to individual lease holder.
62. This clearance is issued with respect to only environmental considerations and it does not imply that DEIAA approved the way by which lease is granted to the project. While granting lease, the concerned authority shall ensure compliance of relevant Rules, Regulations, Notifications, Government Resolutions, Circulars, Judgments / Orders of Hon'ble Courts and NGT, etc.
63. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

With regards,  
Yours sincerely,

  
(J.M. Raval)  
Member Secretary

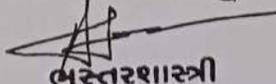
**Issued to :**

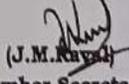
Jay Khodiyar Enterprise,  
Sr.No.355/4,136/4/P1,136/4/P2,136/4/P3, Village : Maliya, Taluka : Maliya.  
Dist.Junagadh.

**Served Through :** The Geologist/Asst. Geologist, Geology & Mining Div., Collector Office,  
Dist.Junagadh.

**Copy To :-**

1. The Collector & Secretary DEIAA, Collector Office, Jilla Seva Sadan, Junagadh.
2. The Executive Engineer & Secretary, DEAC, Irrigation Department (State), Junagadh.
3. The Secretary, SEAC, C/O. G.P.C.B. Gandhinagar - 382010.
4. The Commissioner, Geology & mining. Block No. ½, 7<sup>th</sup> Floor, Udyog Bhavan, Sector-11, Gandhinagar.
5. The Chairman. Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex. East Arjun Nagar, New Delhi-110032.
6. Zonal Officer, Central Pollution Control Board, Parivesh Bhavan, Opp Ward Office, Ward Number 10, Subhanpura, Vadodara-390 023.
7. The Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional office (WZ), E-5, Arera Colony, Link Road-3. Bhopal-462016, MP.
8. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi-110 003.
9. The member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10 A, Gandhinagar-382010.
10. Select File.

प्रमाणित कृत्य  
  
सुस्तरशास्त्री  
जुनागढ

  
(J.M. Raval)  
Member Secretary  
DEIAA

y Khodiyar Enterprise

At.Maliya

Ta.Maliya

Survey No.355/4P,136/P4/P1,136/2

Area.2.56.98

Mineral.Blacktrap

Annex "C" 130



Year	Production	Dispatch
2015-16	89148	89148
2016-17	5000	4593.6
2017-18	85835.759	83923.159
2018-19	179649.8	137477.8
2019-20		
Jan-20	28487.295	36023.325

Annexure-5.1(p-1)

પ્રતિ,  
શ્રી અધિક નિયામક સાહેબ(વિકાસ),  
ભુસ્તર વિજ્ઞાન અ અને ખનીજ ખાતું, ઉલ્લેખ ભવન, સાતગે માળ,  
બ્લોક નં. ૧/૨, જાંણીનગર

અરજદાર: નિલેસભાઈ લાખાભાઈ બરેલીયા  
ગામ: સુદાગા પાર્ક, મધુરમ-ટીખાવાડી, જુનાગઢ  
પીન નં. ૩૬૨૦૧૫ મો. નં. ૯૪૨૮૨ ૧૪૯૬૧  
તા. ૨૮/૧૨/૨૦૨૦

Annex. E

Annex. E

**વિષય: માઈનીંગ પ્લાનના નિયમોનો ભંગ કરી તથા ઈ.સી. પ્રમાણપત્રની શરતોનો ભંગ કરવા બદલ દંડકીય કાર્યવાહી કરવા બાબત.**

જય ભારત સાથે નમ્ર અરજ છે કે, જુનાગઢ જીલ્લાના માળીયા હાટીના તાલુકાના મોજે-માળીયા હાટીના ગામ સુ.નં. ૩૫૫/૪, ૧૩૬/૪/પી.૧, ૧૩૬/૪/પી.૨, ૧૩૬/૪/પી.૩માં જય ખોડીયાર એન્ટરપ્રાઇઝના નામજોગ આવેલ બ્લોકટ્રેપ ખનીજની કચેરી સ્થિત છે. ૨-૫૬-૯૮ વિસ્તારમાં મંજૂર કરવામાં આવેલ છે. આ પેડીના માલિકને ઈ.સી. પ્રમાણપત્ર ડી.ઈ. આઈ. એ. એ.ના મેમ્બર સેક્રેટરી તરફથી પર્યાવરણ અંગેનું પ્રમાણપત્ર તા. ૧૧/૦૧/૨૦૧૮ના રોજ વાર્ષિક ૭૨૦૦૦ મે.ટન બ્લોકટ્રેપ જથ્થાનું ઉત્પાદન કરવા મંજૂરી આપવામાં આવેલ છે તથા આ કંપનીનો માઈનીંગ પ્લાન ભુસ્તરશાસ્ત્રીશ્રી, જુનાગઢ દ્વારા મંજૂર કરવામાં આવેલ છે. અમોએ જાહેર માહિતી અધિકાર-૨૦૦૫ હેઠળ આપના તાબાની જુનાગઢ ખાતેની વિભાગીય કચેરીમાંથી માહિતી મેળવેલ છે તે માહિતીના આધારે આ સાથે સામેલ રાખી આપને મોકલી આપીએ છીએ.

(૧) આ કંપનીને ઈ.સી. પ્રમાણપત્ર વાર્ષિક ૭૨૦૦૦ મે.ટન ઉત્પાદન કરવા મંજૂરી આપવામાં આવેલ છે. જ્યારે કંપની દ્વારા સને-૨૦૧૭-૧૮ માં ૮૫૮૩૫.૭૫ મે.ટન જથ્થાનું ઉત્પાદન કરેલ છે. એટલે કે વર્ષ-૨૦૧૭-૧૮ માં કંપનીએ ગેરકાયદેસર રીતે ૧૩૮૩૫ મે.ટન વધારે જથ્થાનું ઉત્પાદન કરી નિકાસ કરેલ છે. તેવી રીતે વર્ષ-૨૦૧૮-૧૯ માં ૧૭૯૬૪૯.૮ મે.ટન જથ્થાનું ઉત્પાદન કરેલ છે અને વર્ષ-૨૦૧૯-૨૦ જાન્યુઆરી-૨૦૨૦ સુધીમાં ૩૬૦૦૦ મે.ટન ઉત્પાદન કરેલ છે. આ ઈ.સી. પ્રમાણપત્રોની શરતોનો ભંગ કરી ગેરકાયદેસર ઉત્પાદન કરવામાં આવેલ છે.

(૨) આ કંપનીનો મંજૂર કરવામાં આવેલ માઈનીંગ પ્લાનની વિગતોને ધ્યાને લેતા પાના નં. ૧૩માં દર્શાવેલ ગણતરી મુજબ પથ્થરની ઘનતા ૨.૭૮ લેવામાં આવેલ છે અને દર વર્ષ માટે ખનીજના જથ્થાની ગણતરી કરવામાં આવેલ છે. જે મુજબ દરવર્ષે ૧.૮૮.૮૩૭.૦૬ મે.ટન જથ્થાનું ઉત્પાદન કરવા કન્સલટન્ટ દ્વારા માઈનીંગ પ્લાન તૈયાર કરવામાં આવેલ છે. તે ઈ.સી. પ્રમાણપત્ર ફકત ૭૨૦૦૦ મે.ટનનું શા માટે આપવામાં આવેલ છે? અને માઈનીંગ પ્લાનમાં ૧.૮૮.૮૩૭ મે.ટન જથ્થાનું ઉત્પાદન કરવા કેમ મંજૂરી આપવામાં આવેલ છે? આ બંને આધારોને ધ્યાને લઈને તપાસ કરવાની જરૂરીયાત જણાય છે.

(૩) ઈ.સી. પ્રમાણપત્ર આપ્યા પછી અને માઈનીંગ પ્લાન મંજૂર થયા પછી ભુસ્તરશાસ્ત્રીશ્રી, જુનાગઢ વિભાગીય કચેરીમાં આ કંપની દ્વારા દર માસે જમા કરવામાં આવતા માસિક પત્રો કેમ ધ્યાને લેવામાં આવેલ નથી? કારણ કે કંપની દ્વારા ગેરકાયદેસર રીતે ઉત્પાદન તથા નિકાસ કરવામાં આવતું હોવા છતાં પણ આંખ આડા કાન કરીને કંપનીની ગેરકાયદેસર પ્રવૃત્તિ ચલાવવા હેવામાં આવેલ છે. સીઝ રદ કરવાની કાર્યવાહી કરવામાં આવેલ નથી કે ઉત્પાદન-નિકાસ બંધ કરવાની નોટીસ આપવામાં આવેલ નથી કે ગેરકાયદેસર ખોટકામ કરેલ જથ્થાને નેશનલ શીન ટ્રીબ્યુનલના ચુકાદા મુજબનો દંડ વસુલ કરવામાં આવેલ નથી.

(૪) આપના ખાતા દ્વારા પકડવામાં આવતા અનઅધિકૃત ખનીજ વહન કરતા ટ્રક માલિકો પાસેથી નેશનલ શીન ટ્રીબ્યુનલના ચુકાદા મુજબ પ્રતિ મે.ટન લેખે જથ્થા મુજબનો દંડ વસુલવામાં આવે છે. તે કંપની દ્વારા



Annexure-5.2

અરજદાર: નિલેશભાઈ હામાભાઈ બરેલીયા  
 બાપ: મુદામા પાઈ, મધુરમ-ટીભાવાડી, જુનાગઢ  
 પીન નં. ૩૬૨૦૧૫ મો. નં. ૯૪૨૮૨ ૧૪૯૬૧  
 તા. ૨૮/૧૨/૨૦૨૦

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પ્રતિ,  
 શ્રી વિજીલન્સ ઓફીસર સાહેબ,  
 ગુજરાત પોલ્યુશન કંટ્રોલબોર્ડ, પર્યાવરણ ભવન,  
 સેક્ટર-૧૦, ભાંલીનબર

વિષય: ઈ.સી. પ્રમાણપત્રોની શરતોના ભંગ હેઠળ નોટીસ આપવા મામલત.  
 સંદર્ભ: મેમ્બર સેક્રેટરી, ડી.ઈ.આઈ.એ.એ. જુનાગઢ દ્વારા તા.૧૧/૧/૨૦૧૮ના  
 રોજ આપવામાં આવેલ પ્રમાણપત્ર અનુસંધાને.

જય ભારત સાથે નમ્ર અરજ છે કે, જુનાગઢ જીલ્લાના માળીયા હાટીના તલુકાના મોજે-માળીયા હાટીના ગામ સ.નં.૩૫૫૪, ૧૩૬/૪/પી.૧, ૧૩૬/૪/પી.૨, ૧૩૬/૪/પી.૩માં જય બોડીયાર એન્ટરપ્રાઈઝના નામજોગે આવેલ બ્લોકટ્રેપ ખનીજના ક્ષણિક પ્લાન્ટની વિગતો અમોએ જાહેર પ્રાહીતી અધિકાર-૨૦૦૫ હેઠળ ભુસ્તરશાસ્ત્રીશ્રી, જુનાગઢ વિભાગીય કચેરી મારફત મેળવેલ છે. તે મુજબ આ પેઢીને ખાસ અને ખનીજ ખાતાની વિભાગીય કચેરી દ્વારા અને ડી.ઈ.આઈ.એ.એ.ના મેમ્બર સેક્રેટરી તરફથી પર્યાવરણ અંગેનું પ્રમાણપત્ર તા.૧૧/૦૧/૨૦૧૮ના રોજ આપવામાં આવેલ છે. આ સાથે પ્રમાણપત્રની ઝેરોજ નકલ સામેલ છે. આપના વિભાગ તરફથી આ પેઢીને આપવામાં આવેલ પ્રમાણપત્રમાં કુલ ૬૩ શરતો દર્શાવવામાં આવેલ છે. તે શરતોને આધિન આ પ્રમાણપત્ર આપેલ છે. આ શરતોનો ભંગ પેઢી દ્વારા કરેલ હોવાનું અમારા ધ્યાન ઉપર આવેલ છે કારણ કે અમોએ પ્રાપ્ત કરેલ મહત્તીતોના આધારે આ પેઢીના નીચે મુજબના મુદ્દાઓને ધ્યાને લઈને તપાસ હાથ ધરવા વિનંતી છે.

(૧) બોડીયાર એન્ટરપ્રાઈઝ, માળીયા હાટીનાને વાર્ષિક ૭૨૦૦૦ મે.ટન જથ્થાનું ઉત્પાદન કરવા પરવાનગી આપવામાં આવેલ છે. જ્યારે અમોએ ભુસ્તરશાસ્ત્રીશ્રી, ખાસ અને ખનીજ વિભાગ, જુનાગઢ તરફથી મળેલ પ્રાહીતી મુજબ આ પેઢી દ્વારા વર્ષ ૨૦૧૭-૧૮માં ૮૩૯૨૩.૧૫ મે.ટન જથ્થાનું ઉત્પાદન કરેલ છે. તેથી આ પેઢીને આપવામાં આવેલ મંજૂરી ઉપરાંત ૬૫૪૭૭ મે.ટનનું ઉત્પાદન કરી શરતોનો ભંગ કરેલ હોવાથી આ પેઢીનું ઈ.સી. પ્રમાણપત્ર રદ થવાને પાત્ર થાય છે. (આ સાથે ઉત્પાદન-નિકાસના આંકડાની નકલ સામેલ છે)

(૨) મુદ્દા નં.૧ અન્વયે આ પેઢી દ્વારા પર્યાવરણને નુકસાન કરવા સબમ જરૂરી હંકીય કાર્યવાહી કરી અમોને જાણ કરવા વિનંતી છે.

(૩) આપના ખાતા દ્વારા નકલ કરવામાં આવેલ ધારા-ધોરણ અને પ્રોવેસોન્સ એન્ડ કંટ્રોલ ઓફ વોટર એન્ડ એર પોલ્યુશન એક્ટ-૧૯૪૭ તથા એન્વાયરમેન્ટ એક્ટ-૧૯૮૬ના નિયમો મુજબ આ પેઢી દ્વારા પાલન કરવામાં આવેલ છે કે કેમ? તેની તપાસ આપના ખાતાની પ્રાકૃતિક કચેરી, ગુજરાત પોલ્યુશન બોર્ડ, જુનાગઢ દ્વારા કેટલી વાર કરવામાં આવેલ છે? અને કરવામાં આવેલ હોય તો શું પગલાં લેવામાં આવેલ છે?

..૨..



Annexure-6

ભૂસ્તર વિજ્ઞાન અને ખનિજ કમિશ્નરશ્રીની કચેરી

જાન્યુઆરી નં. ૧, ૨/૧૭ મો માળ, ઉધોગ ભવન,  
સેક્ટર-૧૧, ગાંધીનગર.

079-232-58794

079-232-54151/53956

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No.Cgm/ec\_cell/junagadh/78/2020-21/ 406

1 FEB 2021

પ્રતિ,  
ભૂસ્તરશાસ્ત્રીશ્રી,  
ભૂસ્તરવિજ્ઞાન અને ખનિજ ખાતું,  
બહુમાળી ભવન, બ્લોક-૨,  
૩જો માળ, સરદાર બાગ રોડ,  
જુનાગઢ.

વિષય : માઈનીંગ પ્લાનના નિયમોનો ભંગ તથા ઇ.સી પ્રમાણપત્રની શરતોનો ભંગ કરવા બદલ  
યોગ્ય કાર્યવાહી કરવા બાબત.

સંદર્ભ : અત્રેની કચેરીને મળેલ અરજદારશ્રી નિલેશભાઈ લાખાભાઈ ગરેણીયા, તા. ૨૮-૧૨-૨૦૨૦ ના  
પત્રો.

ઉક્ત વિષય અને સંદર્ભ દર્શિત પત્રો અન્વયે જણાવવાનું કે, અરજદારશ્રી દ્વારા જુનાગઢ જિલ્લાના માળીયા  
હાટીના તાલુકાના મોજે માળીયા હાટીના ના સર્વે નં. ૩૫૫/જ, ૧૩૬/૨૧૧, ૧૩૬/૪/૧૩ માં જય ખોડીયાર એન્ટરપ્રાઇઝની  
બ્લેકટ્રેપ ખનિજની ૨-૫૬-૯૮ હે. વિસ્તારમાં આવેલ લીઝની વિગતો માહિતી અધિકાર-૨૦૦૫ હેઠળ ભૂસ્તરશાસ્ત્રીશ્રીની  
કચેરી, જુનાગઢ મારફત મેળવેલ છે તથા તા. ૧૧-૦૧-૨૦૧૮ ના રોજ મેમ્બર સેક્ટરીશ્રી, DEIAA દ્વારા ખોડીયાર  
એન્ટરપ્રાઇઝને ઇ.સી સર્ટીફિકેટ આપવામાં આવેલ છે.

અરજદારશ્રીની રજૂઆત મુજબ જય ખોડીયાર એન્ટરપ્રાઇઝ (ક્વોરી લીઝ)ને ઇ.સી પ્રમાણપત્રમાં વાર્ષિક  
૭૨,૦૦૦ મે.ટન બ્લેકટ્રેપ ખનિજના ઉત્પાદન માટે મંજૂરી મળેલ અને તેઓ દ્વારા વર્ષ ૨૦૧૭-૧૮-૮૫, ૮૩૫.૭૫ TPA, ૨૦૧૮-  
૧૯- ૧,૭૯,૬૪૯.૮ TPA તેમજ જાન્યુઆરી ૨૦૨૦ સુધી- ૩૬,૦૦૦ TPA જેટલું બ્લેકટ્રેપ ખનિજનું ઉત્પાદન કરેલ. વધુમાં  
અરજદારશ્રી દ્વારા જણાવ્યા મુજબ માઈનીંગ પ્લાનની વિગતો ધ્યાને લેતા પ્રતિ વર્ષ ૧,૮૮,૮૩૭.૦૮ મે.ટન જથ્થાનું ઉત્પાદન  
કરવા તથા ઇ. સી પ્રમાણપત્ર મુજબ ૭૨,૦૦૦ મે.ટન જથ્થાનું ઉત્પાદન કરવા મંજૂરી આપવામાં આવેલ છે. જે અન્વયે ઇ.સી  
પ્રમાણપત્રમાં દર્શાવ્યા કરતાં જય ખોડીયાર ક્વોરીલીઝ દ્વારા વધારે બ્લેકટ્રેપ ખનિજનું ખોદકામ કરવામાં આવેલ છે, જે  
અત્રેની અરજદારશ્રીની રજૂઆતને ધ્યાને લઈ, ઉક્ત બાબતે નિયમોનુસાર કાર્યવાહી કરી દિન-૭ માં અત્રેની કચેરીને  
અહેવાલ મોકલી આપવા જણાવવામાં આવે છે.

(માન. કમિશ્નરશ્રી ની આજ્ઞાનુસાર)

વિડાણ: ઉપર મુજબ.

1/2/21  
અધિક મિયામક(વિ.)  
ભૂસ્તરવિજ્ઞાન અને ખનિજ  
કમિશ્નરશ્રીની કચેરી,  
ગાંધીનગર  
25/11/21

Annexure-7.1



વિશ્વાસ - ૬

લુસ્તરશાસ્ત્રી ની કચેરી  
 લુસ્તરવિજ્ઞાન અને ખનીજખાતુ  
 બહુમાળી ભવન, પ્લોટ નં.૨,૨/૩જા માળે, જુનાગઢ  
 ફોન નં.૨૬૩૨૪૩૩, ફેક્સ નં: ૨૬૩૨૪૩૩, E-mail:- Geologist-jun@gujarat.gov.in

જી/ગે.સે/૦૨૮૮૩

તા.૦૨/૧૧/૨૦૨૨

પ્રતિ,  
 પ્રાદેશીક અધિકારીશ્રી,  
 ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ,  
 ચર્ચ સામે, સ્ટેશન રોડ,  
 જુનાગઢ

વિષય : એન્વાયરમેન્ટ ક્લીયરન્સ પ્રમાણપત્રની શરતોનો ભંગ કરવા બદલ યોગ્ય  
 કાર્યવાહી કરવા બાબત.

સંદર્ભ: (૧) અધિક નિયામકશ્રી, અપીલ અને ફલાઇગ સ્કવોર્ડ, લુસ્તરવિજ્ઞાન અને ખનીજ  
 કમીશ્નરની કચેરી, ગાંધીનગરના પત્ર તા. ૨૦૧.૨૦૨૧.  
 (૨) અધિક નિયામકશ્રી (વિ) લુસ્તરવિજ્ઞાન અને ખનીજ કમીશ્નરની કચેરી,  
 ગાંધીનગરના પત્ર તા. ૦૧.૦૨.૨૦૨૧

સાહેબશ્રી,

જય ભારત સાથે ઉક્ત વિષય અન્વયે આપશ્રીને જણાવવાનું કે, સંદર્ભ દર્શિત પત્રો સાથે બિડાણ થયેલ નિવેશભાષણ લાખાભાષણ ગરેણીયાની ફરીયાદ છે કે, જુનાગઢ જિલ્લાના માળીયા હાટીના તાલુકાના મો.જે. માળીયા હાટીનાના સર્વે નં ૩૫૫/૪,૧૩૬/૪૧,૧૩૬/૪૩માં જય ખોડીયાર એન્ટ્રપ્રાઇઝની બ્લેકટ્રેપ ખનીજની ૨૫૬.૯૮ હે. વિસ્તારમાં આવેલ લીઝના ઈ.સી. પ્રમાણપત્રમાં વાર્ષિક ૭૨,૦૦૦/મે.ટન બ્લેકટ્રેપ ખનીજના ઉત્પાદન માટે મંજૂરી મળેલ અને તેઓ દ્વારા વર્ષ ૨૦૧૭-૧૮- ૮૫,૮૩૫.૭૫ મે.ટન, ૨૦૧૮-૧૯માં ૧,૭૯,૬૪૯.૮ મે.ટન ઉત્પાદન કરેલ છે. આમ, લીઝધારક દ્વારા ઈ.સી પ્રમાણપત્ર નિયમોનો ભંગ કરીને ગેરકાયદેસર ઉત્પાદન કરવામાં આવેલ છે. સદર બાબતે આપના સ્તરેથી યોગ્ય કાર્યવાહી કરવા વિનંતી. ફરીયાદની નકલ આ સાથે સામેલ રાખેલ છે.

બિડાણ: ઉપર મુજબ

આપનો વિશ્વાસ

જી.જી. માત્રા  
 લુસ્તરશાસ્ત્રી  
 લુસ્તર વિજ્ઞાન અને ખનીજ ખાતુ  
 જુનાગઢ  
 ૧/૮  
 ૨૧.૧૦.૨૧

Annexure-7.2



ZOW/Tech-305/PC/Gen/2020-21/ 287

Annex 'E' 141  
 केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
 CENTRAL POLLUTION CONTROL BOARD  
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)  
 (MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA)  
 दि. 19.01.2021

सेवा में

- 1) सदस्य सचिव,  
गुजरात प्रदूषण नियंत्रण बोर्ड  
पर्यावरण भवन, सेक्टर 10 -ए  
गांधी नगर - 382010, गुजरात
- 2) Commissioner of Geology & Mines  
ब्लॉक 1, 7<sup>th</sup> मंजिल, उद्योग भवन  
सेक्टर - 11, ग्रामीणनगर 382 010

विषय : E.C. प्रमाणपत्रों को शर्तें भंग करने के विरुद्ध शिकायत के संदर्भ में ।

संदर्भ : श्री निलेशभाई लाखाभाई गरेणीया द्वारा प्राप्त पत्र दिनांक 28.12.2020

महोदय ,

उपरोक्त विषय के संदर्भ में एक अग्रसारित पत्र श्री निलेशभाई लाखाभाई गरेणीया से खोडीयार एन्टरप्राइस द्वारा E.C. प्रमाणपत्रों की शर्तें भंग करने के विरुद्ध शिकायत के संदर्भ में है जिसकी स्ववर्णित प्रति संलग्न है। जो कि आपके उचित अवलोकनार्थ भेजा जा रहा है।

आपके कार्यालय द्वारा किया गया अवलोकन से शिकायतकर्ता एवं साथ में इस कार्यालय को अवगत कराये और एक प्रतिलिपि सूचनार्थ भेजने की व्यवस्था करें।

धन्यवाद,

भवदीय

(प्रसून गार्गव )  
 क्षेत्रीय निदेशक

प्रति,

- 1 क्षेत्रीय अधिकारी  
गुजरात प्रदूषण नियंत्रण बोर्ड  
पंकज बंगला, स्टेशन रोड  
St. Anrie's Church के सामने  
जुनागढ 362 001

2 श्री निलेशभाई लाखाभाई गरेणीया  
 सुदामा पार्क, मधुरम टैंवावाडी  
 जुनागढ 362 015

(प्रसून गार्गव )

Annexure-8

Annex I 144

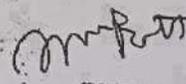
BY B.P.A.D.

**Show Cause Notice**

1. WHEREAS, you M/s. Jay Khodiyar Enterprise. (PCB ID-40849), are having an industrial plant at PLOT NO: 355/4,136/4/1,136/4/2,136/4/3 -Paiki, Maliya -Hatina - 362245, TAL: Maliya, DIST:-Junagadh.
2. AND WHEREAS, during visit of your industrial plant on 16/06/2021 by the Board Officials, it was observed that:
  1. You have not obtained CTE/CCA from the board for the mining activity.
  2. You have not submitted mining plan in which place mining activity was carried out.
  3. You have not submitted required documents along with present status of mines.
  4. You have not submitted details of mining mine closure plan and present status of paid Royalty to concern department till today.
  5. You have not submitted reply which is given written instruction vide letter no. GPCB/RO-Junagadh/JNG-1395/1416 Dt.-08/07/2021.

In view of above, you are called upon to show cause and directed to submit action taken report with reference to above Non-Compliance within 5 days failure to which further action will be initiated against you and your industrial plant.

For and on behalf of  
Gujarat Pollution Control Board

  
(M. V. Patel)  
Environmental Engineer

Date: 31/08/2021

NO: GPCB/CCA-JNG-635/ID-40849/599300

Issued to:

M/S. Jay Khodiyar Enterprise,  
Plot No.355/4, 136/4/1,136/4/2, 136/4/3-Paiki,  
Maliya-Hatina-362245,  
Ta; Maliya, Dist: Junagadh

**Copy To:**

Regional Officer, Regional Office, Junagadh.....for visit this unit &  
submit I.R./A.R.

012

CIVIL NOTICE  
TO BE RETURNED TO THIS COURT DULY SERVED/TO BE SERVED UPON  
Petitioner(s)/Respondent(s)/Addressee No. 6

Annexure-9 (p-1)

R/SCA/6585/2022

Fixed on: 19/04/2022  
Despatch No.:CPC-C-0  
Date:

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD  
R/SPECIAL CIVIL APPLICATION NO. 6585 OF 2022  
(Converted from SCA/7706/2022 dated 31/03/2022)

District: JUNAGADH  
MR ANKUR Y OZA(2821) as ADVOCATE for  
the Petitioner(s) No. 1

NILESHBHAI LAKHABHAI GARENIYA ---- Petitioner(s)

COLLECTOR ---- Respondent(s)

To, :

1 COLLECTOR  
COLLECTOR OFFICE,  
JILLA SEVA SADAN,  
OPP. SHASHIKUNJ,  
JUNAGADH

2 ADDITIONAL DIRECTOR  
INDUSTRIES AND MINES  
DEPARTMENT,  
UDYOG BHAVAN,  
7TH FLOOR,  
BLOCK NO 1/2,  
GANDHINAGAR

3 COMMISSIONER OF GEOLOGY  
AND MINING  
BLOCK NO 15,  
JIVRAJ MEHTA BHAVAN  
SECTOR 10,  
GANDHINAGAR

4 GEOLOGIST  
GEOLOGY AND MINING  
DEPARTMENT,  
JUNAGADH

5 GUJARAT POLLUTION CONTROL  
BOARD  
THROUGH MEMBER SECRETARY,  
GPCB,  
PARYAVARAN BHAVAN,  
SECTOR 10A,  
GANDHINAGAR

6 REGIONAL OFFICER, GUJARAT  
POLLUTION CONTROL BOARD  
PANKAJ BUNGLOW,  
STATION ROAD,  
OPP. ST. ANEE'S CHURCH,  
JUNAGADH

Received date  
19/4/2022  
Time: 11:30  
19

R/- + 1  
Prepared  
by  
19/04/2022

Handwritten notes and stamps at the bottom right, including a date stamp '19/04/2022' and other illegible markings.

Annexure-9 (p-2)

- 7 JAY KHODIYAR ENTERPRISE  
THROUGH PARTNERS  
SURVEY NO. 136/4,  
MALIYA VERAVAL NATIONAL  
HIGHWAY,  
MALIYA (HATINA),  
TA-MALIYA,  
DIST-JUNAGADH
- 7.1 KATHADBHAI GODADBHAI  
SINGHAV  
SURVEY NO. 136/4,  
MALIYA VERAVAL NATIONAL  
HIGHWAY,  
MALIYA (HATINA),  
TA-MALIYA,  
DIST-JUNAGADH
- 7.2 PRATAPBHAI SOMATBHAI  
SISODIYA  
SURVEY NO. 136/4,  
MALIYA VERAVAL NATIONAL  
HIGHWAY,  
MALIYA (HATINA),  
TA-MALIYA,  
DIST-JUNAGADH
- 7.3 UPENDRABHAI LAVJIBHAI  
RAJAN  
SURVEY NO. 136/4,  
MALIYA VERAVAL NATIONAL  
HIGHWAY,  
MALIYA (HATINA),  
TA-MALIYA,  
DIST-JUNAGADH
- 7.4 PATHUBHAI DEVAYATBHAI  
SISODIYA  
SURVEY NO. 136/4,  
MALIYA VERAVAL NATIONAL  
HIGHWAY,  
MALIYA (HATINA),  
TA-MALIYA,  
DIST-JUNAGADH

Take Notice that the Petitioner(s) abovenamed having presented a SPECIAL CIVIL APPLICATION to this High Court under the Articles 226,227 of the Constitution of India to grant relief as prayed in prayer clause as stated in the accompanying copy of the petition and the same having been registered in this Court as SPECIAL CIVIL APPLICATION and this Court having on 05th day of April, 2022 ordered Notice to issue, it is ordered by this court that the hearing of the said SPECIAL CIVIL APPLICATION will take place on 19th day of April, 2022 at 11 AM peremptorily in this Court and if no appearance is made on your behalf, by yourself, your advocate

or by someone authorised by law to act for you, it will be heard and determined in your absence.

AND WHEREAS Upon Hearing  
MR ANKUR Y OZA(2821), ADVOCATE for the PETITIONER(s) No. 1  
ADVANCE COPY SERVED TO GOVERNMENT PLEADER/PP(99) for the  
RESPONDENT(s) No. 1

Court's Order:

CORAM:HONOURABLE MS. JUSTICE VAIBHAVI D. NANAVATI

Date : 05/04/2022

ORAL ORDER

Heard the learned advocate Mr. Ankur Oza  
appearing on behalf of the writ-applicant.  
Issue notice making it returnable on  
19.04.2022.

(VAIBHAVI D. NANAVATI, J)

NABILA

Witness ARAVIND KUMAR, Esquire the CHIEF JUSTICE at Ahmedabad  
aforesaid this 05th day of April, 2022

By the Court

*reli*  
DEPUTY/ASSISTANT REGISTRAR

This 12 Day Of April, 2022

(A copy of R/SPECIAL CIVIL APPLICATION NO.  
6585 OF 2022 enclosed here within)

TRUE COPY

*ay*  
Deputy/Assistant Registrar  
High Court Of Gujarat  
at Sola, Ahmedabad

You are hereby informed that the free legal services from the



# GUJARAT POLLUTION CONTROL BOARD

Opp. Saint Anno's Church, Station Road, Junagadh - 362001.  
Ph. : (0285) 2651506, Fax : (0285) 2651503. Website : www.gpcb.gov.in

## Inspection Report

<u>Inspection Site:</u>	Jay Khodiyar Enterprise 355/4,136/4/1,136/4/2,136/4/3 -paiki; Maliya Hatina, Ta. - Maliya Hatina, Dist.: Junagadh
<u>PCB Id:</u>	40849
<u>Date &amp; Time of Inspection:</u>	29/07/2022; 16:30
<u>Reference of Inspection:</u>	(1) E-Mail received from H.O., Dt. - 29/07/2022 regarding current status of Jay Khodiyar Enterprise in connection to SCA- 6585 of 2022.
<u>Person Contacted:</u>	Alkeshbhai Panchani, Watchman

### Observation:

#### Observation:

- This unit is inspected with reference to E-Mail received from H.O., Dt. - 29/07/2022 regarding current status of Jay Khodiyar Enterprise in connection to SCA- 6585 of 2022.
- The unit is Black Trap Mine with 2-56-98 Ha and having EC for mining of 72,000 MT Black Trap per year. The unit had obtained CTE of the Board vide CTE No. - 54795 Dtd. - 03/07/2013 validity of which has been already expired on 17/12/2017. The unit has not obtained CCA for the operation of the mine.
- During inspection, no mining activity is observed on site but the excavated water-logged mine pit is observed at the site during visit (Photograph

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attached). As informed by person contacted informed that mining is stopped since approximately two years however he had not furnished valid documents at the time of inspection and hence necessary written instructions are issued on site.

- Looking to the current site conditions it seems that mining activities are stopped at this site since long time.
- Following written instructions are given at the time of Inspection:
  1. આપની ખાણનો Geologist approved માઇનીંગ પ્લાન અત્રેની કચેરીએ જમા કરાવવો.
  2. આપની ખાણમાં માઇનીંગ પ્રક્રિયા કેટલા સમયથી બંધ કરેલ છે તેમજ આપના ધ્વારા માઇન શરૂ કરેથી અત્યાર સુધીની રોયલ્ટી સાથેની વિગતો અત્રેની કચેરીએ રજૂ કરવી.
  3. આપની માઇનનું હાલનું સ્ટેટસ દસ્તાવેજી પુરાવા સાથે અત્રેની કચેરીએ રજૂ કરવું.
  4. બોર્ડની CTE/CCA મેળવવી.
  5. આપના દ્વારા બોર્ડ દ્વારા લેવાયેલ તા.-૧૬/૦૬/૨૦૨૧ ની મુલાકાત દરમિયાન અપાયેલ સૂચનાઓ તથા બોર્ડ દ્વારા પાઠવેલ તા.-૩૧/૦૮/૨૦૨૧ની નોટીસ નો પ્રત્યુત્તર પાઠવવામાં આવેલ નથી, જે બાબતનો ખુલાસો કરવો.



1. Google Earth image of Black Trap Quarry Lease of Jay Khodiyar Enterprise

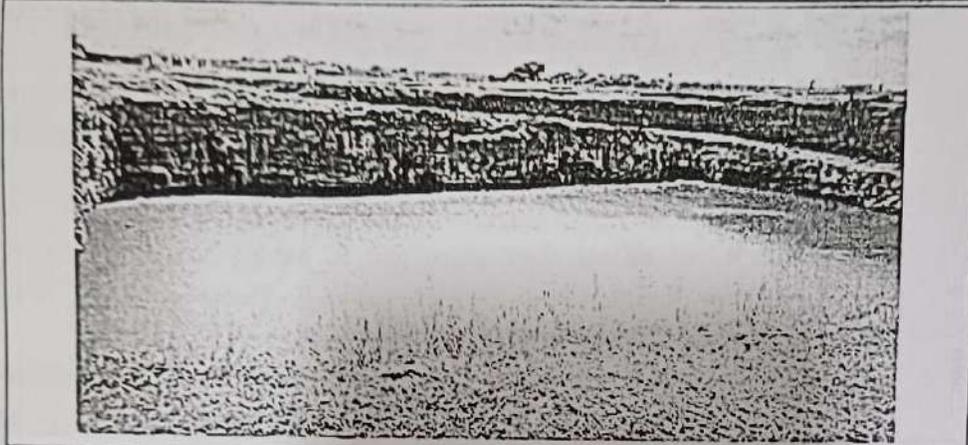
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# GUJARAT POLLUTION CONTROL BOARD

Opp. Saint Anno's Church, Station Road, Junagadh - 362001.  
Ph. : (0285) 2651506, Fax : (0285) 2651503. Website : [www.gpcb.gov.in](http://www.gpcb.gov.in)



2. Existing mine pit logged with water in quarry lease area of Jay Khodiyar Enterprise

--sd--

PN Mervana  
(SSA)

--sd--

SB Parmar  
(RO)



## GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN  
Sector-10-A, Gandhinagar 382 010  
Phone : (079) 23222425  
(079) 23232152  
Fax : (079) 23232156  
Website : www.gpcb.gov.in

### BY RPAD

હવા પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ -1981ની કલમ 31 અ હેઠળ ઉદ્યોગને સૂચના (નોટીસ)

- ૧) આપ મે. જય ખોડિયાર ચેન્ટર પ્રાઇઝ, પ્લોટ નં: ૩૫૫/૪, ૧૩૬/૪/૧, ૧૩૬/૪/૨, ૧૩૬/૪/૩, માળીયા હટીના-૩૬૨૨૪૫, તા: માળીયા, જિ: જુનાગઢ ઠેકાણે ઉદ્યોગ ચલાવો છો અને બ્લેક સ્ટોન ગ્રીટ ના ઉત્પાદનની પ્રવૃત્તિ કરો છો.
- ૨) આપને જણાવવામાં આવે છે કે, આપ આપનો ઉદ્યોગબોર્ડની અગાઉથી સીટીઇ સીસીએની મંજૂરી મેળવ્યા સિવાય ચલાવો છો, જે ઉપરોક્ત અધિનિયમની કલમ ૩૭ હેઠળ ગુનો બને છે જેની સજા છ વર્ષની અને દંડ સાથેની છે
- ૩) આપને જણાવવાનું કે આપના ઉદ્યોગની સ્થળ મુલાકાત પ્રાદેશિક અધિકારીઓ દ્વારા તા: ૧૫/૦૩/૨૦૧૮ના રોજ હવા અધિનિયમની કલમ-૨૪ હેઠળ બોર્ડના અધિકારીઓએ લીધેલ ત્યારે નીચે મુજબની વિગતો જાણવા મળેલ હતી.
  - ૦) આપના દ્વારા વિન્ડ બ્રેકીંગ વોલ બનાવેલ નથી.
  - ૦) આપે બ્લેક ટ્રેપ માઇન માટે સીટીઇ અને સીસીએ મેળવેલ નથી અને સ્ટોન કશર લીધેલ સીટીઇ ની વેલીડીટી પુરી થયેલ છે.
  - ૦) આપે ઇસીની નકલ બોર્ડમાં જમા કરાવેલ નથી

ઉપરોક્ત સંજોગોમાં કું ચિરાગ ભીમાણી, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના યુનિટ હેડ ની આજ્ઞાનુસાર હવા અધિનિયમની કલમ -૩૧ અ હેઠળ નીચે મુજબ સૂચના આપુ છું કે .

- ૧) આપના ઉદ્યોગની ઉત્પાદન પ્રક્રિયા બંધ કરવા હવા અધિનિયમ-૧૯૮૧ની કલમ-૩૧ અ હેઠળ શા માટે આદેશ ન આપવા ?
- ૨) જો આપની ઉત્પાદન પ્રક્રિયા આપના પોતાના (કેપ્ટીવ) પાવર પ્લાન્ટ કે ડી.જી. સેટથી ચાલતી હોય તો તે પણ બંધ કરાવવા ઉપરોક્ત અધિનિયમ-૧૯૮૧ની કલમ-૩૧ અ હેઠળ શા માટે સીલ અને બંધ કરવાના આદેશ ન આપવા ?
- ૩) આપના ઉદ્યોગને મળતો વીજ પુરવઠો અને પાણી પુરવઠો કાપી નાખવાના ઉપરોક્ત અધિનિયમ-૧૯૮૧ની કલમ-૩૧ અ હેઠળ શા માટે આદેશ ન આપવા ?

Outward No: 4544

**Clean Gujarat Green Gujarat**

જો આપ દિન-15માં આપની લેખિત રજૂઆત કરવામાં કે ખુલાસો કરવામાં નિષ્ફળ જશો તો આપને આ બાબતે રજૂઆત કરવાની રહેતી નથી તેમ માનીને બોર્ડને હવા અધિનિયમ-1981ની કલમ-31 અ હેઠળ ઉપર મુજબ નોઆદેશ આપવાની ફરજ પડશે અને તે માટેની સઘળી જવાબદારી આપની રહેશે જની નોંધ લેશો.

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના નામે અને વતી,



(ચિરાગ લીમાણી)  
યુનિટ હેડ

નંબર :- જીપીસીબી/સીસીએ/જેએનજી-534/આઇ ડી- ૪૦૮૪૯/

1) પ્રતિ,

મે. જય પ્રોડિયાર એન્ટર પ્રાઇવેટ,

પ્લોટ નં: ૩૫૫/૪, ૧૩૬/૪/૧, ૧૩૬/૪/૨, ૧૩૬/૪/૩,

માળીયા હટીના-૩૬૨૨૪૫,

તા: માળીયા, જિ: જુનાગઢ.

નકલ રવાના:- 1) પ્રાદેશિક અધિકારીશ્રી, પ્રા.ક. જુનાગઢ..... જાણ તેમજ જરૂરી કાર્યવાહી અર્થે.

Outward No: 454418, 07/05/2018



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN  
Sector-10-A, Gandhinagar-382 010  
Phone : (079) 23226295  
Fax : (079) 23232156  
Website : www.gpcb.gov.in  
R.P.A.D.

NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE "AIR ACT") AS AMENDED FROM TIME TO TIME.

WHEREAS you are having an black trap mine with stone crushing plant M/s. Jay Khodiyar Enterprise., Plot No. 355/4,136/4/1,136/4/2, 136/4/3,- paiki , Maliya-Hatina-362245, Tal: Malla, Dist: Junagadh.

AND WHEREAS Your stone crushing unit is operating without valid CCA form the board.

AND WHEREAS during the inspection of your industrial plant on dated: 29/07/2022 under Section - 24 of the Air Act by the authorized officer of the Board it has been noticed that;

1. You have not obtained valid CTE/CCA from the Board for the mining activity.
2. You have yet not submitted mining plan in which place mining activity was carried out.
3. You have not submitted required documents along with present status of mines.
4. You have not submitted details of mining mine closure plan and present status of paid Royalty to concern department till today.
5. You have yet not submitted reply which is given written instruction vide vide letter no. GPCB/RO -Junagadh/JNG1395/1416, Dt.-08/07/2021.
6. You have yet not complied with last issued Show Cause Notice dated:31/08/2021..

NOW THEREFORE Board proposes to issue directions under Section 31-A of the Air Act-1981 as under: -

1. To prohibit you from the manufacturing of above said products.
2. To close the operation of your industrial plant on the above mentioned site till complying consented conditions.
3. To direct the concerned authority to stop supply of electricity and water till that time.

YOU ARE HEREBY directed to reply with compliance of points within 15 days on receipt of this notice of direction failing to which directions as proposed above will be deemed to be passed without further reference to you.

For and on behalf of  
Gujarat Pollution Control Board

*M.S.*  
6/9/22  
(Smt. M.S. Bhatt)  
Unit Head Junagadh

NO: GPCB/CCA-JNG-635/1D-40849/

Date:

ISSUED TO:

M/s. Jay Khodiyar Enterprise.,  
Plot No. 355/4,136/4/1,136/4/2, 136/4/3,- paiki ,  
Maliya-Hatina-362245, Tal: Malla, Dist: Junagadh.

Outward  
06/09/2022

*Clean Gujarat Green Gujarat*

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

C/SCA/6585/2022

Annexure-12 (p-1)

ORDER DATED: 07/12/2022



2022.GU.JHC.62517

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD

R/SPECIAL CIVIL APPLICATION NO. 6585 of 2022

With

CIVIL APPLICATION (FOR JOINING PARTY) NO. 1 of 2022  
In R/SPECIAL CIVIL APPLICATION NO. 6585 of 2022

=====

NILESHBHAI LAKHABHAI GARENIYA  
Versus  
COLLECTOR

=====

Appearance:

MR ANKUR Y OZA(2821) for the Petitioner(s) No. 1  
for the Respondent(s) No. 7

MR RUTVIJ S OZA(5594) for the Respondent(s) No. 5

MR SATYAM Y CHHAYA(3242) for the Respondent(s) No. 7.1,7.2,7.3,7.4

MR.ROHAN SHAH, AGP for the Respondent(s) No. 1,2,3,4,6

=====

CORAM: **HONOURABLE MR. JUSTICE BIREN VAISHNAV**

Date : 07/12/2022

COMMON ORAL ORDER

1. Heard Mr. Ankur Oza learned advocate for the petitioner.
2. Prayer in the petition is that a direction be issued to the respondents to take prompt action with regard to illegal mining activities carried out by the respondent nos. 1 to 6.
3. It is the case of the petitioner that he is a social



worker and is instrumental in monetary recovery for environmental damages. Essentially therefore, the grievance of the petitioner is that the mining activities that are carried out by respondent nos.1 to 6 would result in environmental damage.

4. Mr.Oza learned counsel appearing for the GPCB and Mr.Rohan Shah learned AGP states that the mining is so carried out after obtaining environmental clearance.
5. In accordance with the provisions of the NGT Act 2010, reading Sections 14 and 15 thereto indicate that the Tribunal so constituted, has jurisdiction over civil cases where there is a substantial question relating to environment including awarding relief, compensation and restitution. Reading Section 18 of the Act would



indicate that any person including a representative body or an organization can approach such an organization.

6. In light of this, it is open for the petitioner to approach National Green Tribunal under the Act.
7. The Court has not gone into the merits of the matter and on this count alone, the petition is disposed of.
8. It is not open for the petitioner to request for a consideration or a representation with regard to illegal mining essentially the petitioner *prima-facie* would have no locus being a 'social activist'.
9. In view of the disposal of the main **petition**, Civil Application for joining party is also **disposed of**.

Annexure-13 (p-1)

**NOTE ON ILLEGAL MINING****LEGISLATIVE PROVISIONS REGARDING ILLEGAL MINING:****1. Amendment in the Mines and Minerals (Development and Regulation) Act, 1957:**

1.1 The Mines and Minerals (Development and Regulation) Act, 1957 ["**MMDR Act, 1957**"] was amended through the MMDR Amendment Ordinance, 2015 which was promulgated on 12th January, 2015. The Ordinance was replaced by the MMDR Amendment Act, 2015, notified on 27th March, 2015 and which came into effect from 12th January, 2015. Salient features of the MMDR Amendment Act, 2015 with respect to curbing illegal mining are given below:

- i. Major deterrents against the contravention of the MMDR Act, and rules frame thereunder including illegal mining have been introduced. The penalties have been increased from Rs. 25 thousand per hectares to Rs. 5 Lakh per hectares and term of imprisonment has been increased from 2 years to 5 years. [Section 21(1) & (2) MMDR Act] [**Annexure-I (A)**]
- ii. Provision for having special courts in respective states has been introduced under section 30B and 30C of the MMDR Act for providing speedy trial of the offences for contravention of the provisions of Section 4 (1) and 4 (1A) of the Act. As per section 30 C , these special courts shall have the powers of Court of session. However, as per information available, no special court has been set up by any State Governments so far.
- ii. 1.2 Amendment to MMDR Act on 28-03-2021 has clarified the expression mining without lawful authority .

**2. Definition of illegal mining:**

2.1 Illegal mining is defined under Rule 2(1)(c) of the Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016 as:

(A) "**Illegal mining**" means any reconnaissance or prospecting or mining operation undertaken by any person or a company in any area without holding a mineral concession as required under sub-section (1) of section 4.

*Explanation – For the purpose of this clause, -*

- a. violation of any rules, other than the rules made under section 23C, within the mining lease area by a holder of a mining lease shall not include illegal mining; and
- b. any area granted under a mineral concession shall be considered as an area held with lawful authority by the holder of such mineral concession, while determining the extent of illegal mining.

To,

The Hon'ble the Chairperson and Members of the National Green Tribunal,  
Western Zone at Pune

**Ref:** Order dated 07/12/2022 passed in SCA/6585/2022 by the Hon'ble  
High Court of Gujarat

**Subject:** Complaint regarding environment pollution and violation of  
statutory laws/rules/regulations under the Water (Prevention and  
Control of Pollution) Act, 1974 and illegality in mining operation,  
excavation and production of the Basalt Stone (Blacktrap) mineral  
from the land bearing survey no.355/4, 136/4/P/2, 136/4/P/3  
situated at village Maliya Hatina, Taluka Maliya Hatina, District  
Junagadh.

**Name and address of the Applicant:**

Nileshbhai Lakhbhai Garenriya, Sudama Park-1, Madhuram Timbawadi,  
Junagadh 362015

**Name and address of parties against whom complaint is filed**

**Name of the statutory/government authorities:**

1. Collector, Collector Office, Jilla Seva Sadan, opposite Shashikunj,  
Junagadh 362001
2. Additional Director, Industries and Mines Department, Udyog Bhavan,  
Seventh floor, Block no. 1/2, Gandhinagar
3. Commissioner of Geology and Mining, Block no. 15, Jivraj Mehta Bhavan,  
Sector 10, Gandhinagar 382010

Item No.4

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)

**Original Application No.128/2023(WZ)  
L.P. No.03/2023 (WZ)**

Nilesh Bhai Lakhabhai Gareniya

.....Applicant

*Versus*

The Collector, Junagadh

....Respondent

Date of hearing: 04.03.2024

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : None appeared

**ORDER**

1. None has appeared from the side of applicant despite repeated calls.
2. By our previous order dated 07.07.2023, we had directed the District Collector, Junagadh to submit a report on the matter of complaint made by one Mr. Nilesh Bhai Lakhabhai Gareniya, which has not been submitted till date, despite the service has been effected upon the said authority.
3. We direct the Registry send a letter to the District Collector, Junagadh to appear in-person before this Tribunal and show cause as to why the report has not been submitted to us, as directed.

Put up this matter for further consideration on 24.04.2024

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

P.Kr

**National Green Tribunal**  
Western Zone Bench,  
New Administrative Building,  
1<sup>st</sup> Floor, "B" Wing,  
Camp Pune

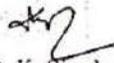
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**ORDER ON COMPLAINT**

Perused the report of the learned Registrar dated 05.07.2023, in respect of a complaint made by Nileshbhai Lakhbhai Gareniya, Sudama Park-1, Madhuram Timbawadi, Junagadh against Jay Khodiyar Enterprise which is said to be indulging in illegal mining activity at Survey Nos. 355/4, 136/4/P/2, 136/4/P/3 situated at Village Maliya Hatina, Taluka Maliya Hatina District Junagadh. It is alleged that it is causing loss to the State Exchequer due to illegal mining activity.

Therefore, a copy of the complaint be sent to District Collector Junagadh, and let a report be called from the District Collector Junagadh, in this matter as to whether there is substance in the complaint and action taken report, within a period of two weeks.

Date: 07.07.2023.

  
Justice: D. K. Singh, J.M.

  
Dr. Vijay Kulkarni, E.M.

No.Land-1-NGT(WZB)/pune/224(2)/2024

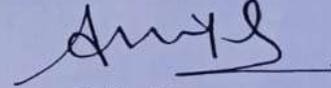
Office of the Collector,  
Junagadh District,  
Junagadh (Gujarat)  
Dt.24/2024

To,  
District Geologist,  
Geology and Mining department  
Junagadh.

Subject : Authorization Letter.

Reference: Registrar NGT(WZB), Pune letter  
no.NGT/WZB/Pune/296/2024 Dt.01/04/2024.

I authorise you named Shri Vijaykumar Karshanbhai Sumera,  
District Geologist, Junagadh to appear before Hon'ble National green tribunal  
for this matter. You will have to brief Hon'ble NGT for this matter and initiate  
necessary actions as directed by Hon'ble Nation green tribunal.



Collector  
Junagadh District,  
Junagadh

**Copy to:-**

Register,  
National green tribunal,  
Western zone bench, Pune,  
1st floor, D-wing, New administrative Building,  
opposite council Hall,  
Pune -411001.

NGT/WZ/PUNE/INWARD/ 507/2024  
Date 24/04/2024  
Sign 

No.Land-1-NGT(WZB)/pune/22-4(1)/2024

Office of the Collector,  
Junagadh District,  
Junagadh (Gujarat)  
Dt.24/4/2024

To,  
Register,  
National green tribunal,  
Western zone bench, Pune,  
1st floor, D-wing, New administrative Building,  
opposite council Hall,  
Pune -411001.

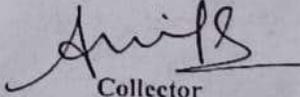
Subject : Show cause notice

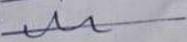
Reference: (1) Your letter no.NGT/WZB/Pune/296/2024  
Dt.01/04/2024.  
(2) Order date-4/03/2024 passed by the  
Hon'ble NGT (WZ), Pune in O.A.No.128/ 2023.

With reference to above cited subject I've received show cause notice from NGT.

It is submitted that this office has not received order mentioned in the show cause notice. I request to provide the order dt.07/07/2023 so that necessary action can be taken.

I am Returning Officer(R.O.) for 13-Junagadh Parliamentary constituency. At present election process is going on. I request to provide us opportunity, post this election, so that necessary action taken report can be submitted to Hon'ble NGT.

  
Collector  
Junagadh District,  
Junagadh

NGT/WZ/PUNE/INWARD/508/2024  
Date 24/04/24  
Sign 

## Annexure-19 (p-1)



ભુસ્તરશાસ્ત્રીની કચેરી-જુનાગઢ  
ભુસ્તરવિજ્ઞાન અને ખનીજ ખાતું,  
બહુમાળી ભવન, બ્લોક નં.૨,૨/૩જા માળે, જુનાગઢ  
ફોન નં.૨૬૩૨૪૩૩, ફેક્સ નં: ૨૬૩૨૪૩૩ e-mail – geologist-jun@gujarat.gov.in



જીજ/લીઝ/તપાસ/વસુલાત-કુકમ/૨૨૧૭૩૦ ૨૨૧૭ તા. 19/07/2024

રજીએડી

પ્રતી,

જય ખોડીયાર એન્ટરપ્રાઇઝ (તમામ ભાગીદારો)  
સ નં.૧૩૬ પેકી ૪, માળીયા, વેરાવળ નેશનલ હાઈવે,  
મુ.માળીયા-હાટીના તા.માળીયા-હાટીના, જી.જુનાગઢ.

ભાગીદારોની વિગત:-

- ૧) શ્રી પરાગભાઈ વિજયકુમાર વ્યાસ,  
મેસર્સ કળથીયા એન્જિનિયરીંગ & કન્સ્ટ્રક્શન લી.  
૯-૧૯૩, "કળથીયા હાઉસ", સત્યાગ્રહ ઊવણી,  
ઇસ્કોન મોલ સામે, એસ.જી.હાઈવે, અમદાવાદ.
- ૨) શ્રી મનોજકુમાર રવજીભાઈ વેકરીયા,  
મેસર્સ કળથીયા એન્જિનિયરીંગ & કન્સ્ટ્રક્શન લી.  
૯-૧૯૩, "કળથીયા હાઉસ", સત્યાગ્રહ ઊવણી,  
ઇસ્કોન મોલ સામે, એસ.જી.હાઈવે, અમદાવાદ.

સંદર્ભ:-

- (૧) અધિક નિયામકશ્રી(વિ.) ભુસ્તરવિજ્ઞાન અને ખનીજ, ગાંધીનગરના પત્ર નં.સીજીએમ/ઈસી-સેલ/જુનાગઢ/૭૮/૨૦૨૦-૨૧/૪૦૬. તા.૦૧/૦૨/૨૦૨૧.
- (૨) શ્રી નિલેશભાઈ ગરેણીયાની નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલ(વેસ્ટ ઝોન) માં કરેલ ઓરીઝીનલ એપિલિકેશન નં.૧૨૮/૨૦૨૩.
- (૩) નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલ(વેસ્ટ ઝોન) ના ઓરીઝીનલ એપિલિકેશન નં.૧૨૮/૨૦૨૩(વેસ્ટ ઝોન), એલ.પી.નં.૦૩/૨૦૨૩ સંદર્ભે થયેલ ઓર્ડર તા.૦૭/૦૭/૨૦૨૩.
- (૪) નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલ(વેસ્ટ ઝોન) ના તા.૦૪/૦૩/૨૦૨૪ ના ઓર્ડર.
- (૫) નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલ(વેસ્ટ ઝોન) ના તા.૦૧/૦૪/૨૦૨૪ ના ઓર્ડર.
- (૬) અત્રેની કચેરીની તપાસ તા.૦૪/૦૫/૨૦૨૪.
- (૭) અત્રેથી આપેલ કારણદર્શક નોટીસ તા.૨૨/૦૫/૨૦૨૪.
- (૮) રૂબરૂ સુનવણી તા.૧૦/૦૬/૨૦૨૪.
- (૯) ભાગીદારશ્રીઓની સુનવણીમાં થયેલ લેખીત રજુઆત તા.૧૦/૦૬/૨૦૨૪.
- (૧૦) અત્રેથી આપેલ કારણદર્શક નોટીસ તા.૨૧/૦૬/૨૦૨૪.
- (૧૧) રૂબરૂ સુનવણી તા.૧૫/૦૭/૨૦૨૪.
- (૧૨) જય ખોડીયાર એન્ટરપ્રાઇઝના પ્રતિનિધીશ્રી નંદાણિયા હિતેષ લખમણભાઈ દ્વારા લેખીત રજુઆત તા.૧૫.૦૭.૨૦૨૪.

પ્રસ્તાવના

આથી તમોને ગુજરાત મિનરલ (પ્રિવેન્શન ઓફ ઇલીગલ માઈનિંગ, ટ્રાન્સપોર્ટેશન એન્ડ સ્ટોરેજ) રૂલ્સ-૨૦૧૭ અન્વયે સંદર્ભ-(૭) અને સંદર્ભ-(૧૦) થી નોટીસ આપી જાણ કરવામાં આવેલ કે, તા.૦૪.૦૫.૨૦૨૪ ના રોજ અત્રેની કચેરીની તપાસ ટીમ દ્વારા મોજે.માળીયા-હાટીના, તા.માળીયા-હાટીના, જી.જુનાગઢના સર્વે નં. ૩૫૫/૪ & ૧૩૬/૪ ખાતે

## Annexure-19 (p-2)

આવેલ બ્લોકડેપ ખનીજની ૦૨.૫૬.૯૮ હેક્ટર વિસ્તારની આપની જય ખોડીયાર એન્ટરપ્રાઇઝના નામની ક્વોરીલીઝની સ્થળની તપાસ/માપણી આપના પ્રતિનિધીશ્રી દિનેશભાઈ પરબતભાઈ કથીરીયાની રૂબરૂ હાજરીમાં કરવામાં આવેલ. તપાસ દરમિયાન સદરફુ લીઝ વિસ્તારમાં લીઝની વિગત દર્શાવતું સાઈનબોર્ડ તથા લીઝના ખુલાઓ પર નિયમ મુજબના હદનિશાન નિભાવેલ જોવા મળેલ ન હતા. તપાસ દરમિયાન જોવા મળેલ ખાણકામ વાળા વિસ્તારની માપણી આપના પ્રતિનિધીશ્રીની રૂબરૂમાં અત્રેની તપાસ ટીમના સર્વેયરશ્રી દ્વારા કરવામાં આવેલ. તપાસ સમયે ખાણકામ બંધ હાલતમાં જોવા મળેલ.

તપાસ દરમિયાન ખાણકામવાળા વિસ્તારની માપણી કરતા આપના લીઝ વિસ્તારમાં બ્લોકડેપ ખનીજના ખોદકામ વાળો ચેક મોટો ખાડો જોવા મળેલ. જેની ઉપરના ભાગે કુલ ૧૦૦૬૭.૯૬ ઘનમીટર સાદીમાટી ખનીજનું ખાણકામ પણ થયેલ હોવાનું પણ જોવા મળેલ હતું. સદર માટીની લીઝ વિસ્તારમાં સ્ટોક જોવા મળેલ ન હતો. જેથી સાદીમાટી ખનીજની સ્પેસિફિક ગ્રેવિટી ૧.૪૫ પ્રમાણે ગણતરી કરતા કુલ ૧૪,૫૯૮.૫૪૨ મે.ટન સાદીમાટી ખનીજનું ખોદકામ લીઝ વિસ્તારમાં થયેલ હોવાનું જણાયેલ. તેમજ ખાણકામ વાળા વિસ્તારમાં નિયેના ભાગે કુલ ૨૯૭,૦૦૪.૮૨ ઘનમીટર બ્લોકડેપ ખનીજનું ખાણકામ કરવામાં આવેલ હોવાનું જણાઈ આવેલ. જે અંગે ઉક્ત લીઝના મંજૂર થયેલ માઈનીંગ પ્લાનમાં જણાવ્યા મુજબની સ્પેસિફિક ગ્રેવિટી ૨.૭૮ પ્રમાણે ગણતરી કરતા કુલ ૮૨૫,૬૭૩.૩૯ મે.ટન બ્લોકડેપ ખનીજનું ખોદકામ લીઝ વિસ્તારમાં થયેલ હોવાનું જણાયેલ. તેમજ આપની ક્વોરીલીઝના ઉત્પાદન/નિકાસ ના ઓનલાઈન આંકડા ચકાસતા આપના દ્વારા સદરફુ ક્વોરીલીઝમાંથી લીઝ મંજૂર થયેથી તા.૩૧/૦૩/૨૦૨૪ સુધી કુલ ૫૦૨૫૫૯.૦૧૪ મે.ટન બ્લોકડેપ ખનીજનું ઉત્પાદન કરેલ હોવાનું જણાઈ આવેલ. તેથી આપના સદર લીઝ વિસ્તારમાં કુલ ૧૪,૫૯૮.૫૪૨ મે.ટન સાદીમાટી ખનીજનું બિનઅધિકૃત/વધારનું ખોદકામ કરવામાં આવેલ. તેમજ આપના દ્વારા અત્રેની કચેરીની તા.૦૪/૦૪/૨૦૨૪ ની માપણી મુજબ કરવામાં આવેલ કુલ ખોદકામ તથા આપની ક્વોરીલીઝના ઉત્પાદન/નિકાસના આંકડા ચકાસતા બંને વચ્ચેની તફાવત ૩,૨૩,૧૧૪.૩૭૬ મે.ટન થાય છે. જેથી આપના દ્વારા આપની સદરફુ લીઝ વિસ્તારમાંથી કુલ ૩,૨૩,૧૧૪.૩૭૬ મે.ટન બ્લોકડેપ ખનીજનું બિન-અધિકૃત/વધારનું ખનન કરવામાં આવેલ હોવાનું સ્પષ્ટ ફલિત થયેલ.

આમ, આપશ્રી દ્વારા ગુજરાત મિનરલ (પ્રિવેન્શન ઓફ ઈલીગલ માઈનીંગ, ટ્રાન્સ્પોઝિશન એન્ડ સ્ટોરેજ) રૂલ્સ-૨૦૧૭ ના નિયમો ૩, ૫ તેમજ ગુજરાત ગૌણ ખનીજ છુટછાટ નિયમો-૨૦૧૭ ના નિયમ ૧૧,૫૬ ના બંગ બદલ ગંભીર ગુન્હો આચરેલ છે. જેથી આપની સામે ગુજરાત ખનીજ (ગેરકાયદે ખાણકામ ફેરફેર અને સંગ્રહ નિવારણ) નિયમો- ૨૦૧૭ ના નિયમો ૨૧(૨) મુજબ કાર્યવાહી કરવાની રહે છે. જેથી ગુજરાત મિનરલ (પ્રિવેન્શન ઓફ ઈલીગલ માઈનીંગ, ટ્રાન્સ્પોઝિશન એન્ડ સ્ટોરેજ) રૂલ્સ-૨૦૧૭ ના નિયમો ૨૧(૩) મુજબ ખનીજના બિનઅધિકૃત ખનન વહન સંગ્રહ કરનાર ઇસમ પાસેથી ખનીજ કિંમત વસુલવાની થાય છે. તથા નિયમ ૨૨ મુજબ "શિક્ષાપાત્ર કોઇપણ ગુના માટે ફોજદારી કાર્યવાહી માંડ્યા પહેલાં અથવા માંડ્યા પછી સરકારશ્રી નક્કી કરે તેટલી રકમ ભરેથી, અધિકૃત અધિકારી ગુનાની માંડવાળ કરી શકશે. ગુજરાત મિનરલ (પ્રિવેન્શન ઓફ ઈલીગલ માઈનીંગ, ટ્રાન્સ્પોઝિશન એન્ડ સ્ટોરેજ) રૂલ્સ-૨૦૧૭ ના નિયમ ૨૨ શિડયુલ-૩, સરકારશ્રીના ઉદ્યોગ અને ખાણ વિભાગના તા.૧૩/૦૧/૨૦૨૧ ના જાહેરનામા મુજબ સાદી માટી ખનીજના પ્રતિ મે.ટન રૂ. ૧૭૫/- લેખે અને ઉદ્યોગ અને ખાણ વિભાગના ઠરાવ ક્રમાંક NG/102017/1750/મ તા.૨૯/૧૧/૨૦૧૮ મુજબ વસુલવા પાત્ર ખનીજ કિંમતના ૪૧ % પ્રમાણે પ્રતિ મે.ટન રૂ.૭૧.૭૫/- લેખે આપના પાસેથી વસુલ કરવાના થતા છે. જે ઇંડકીય રકમ ભરપાઈ કરેથી ગુનાની માંડવાળ થઈ શકે છે. જે મુજબ ગણતરી કરતા ૧૪૫૯૮.૫૪૨ મે.ટન સાદીમાટી ખનીજના બિનઅધિકૃત ખોદકામ બાબતે પ્રતી મે.ટન રૂ.૧૭૫/- લેખે રૂ.૨૫,૫૪,૭૪૫/- અને પર્યાવરણીય નુકસાની ના વળતરના પ્રતિ મે.ટન રૂ.૭૧.૭૫/- લેખે રૂ.૧૦,૪૭,૪૪૬/- આમ કુલ રૂ.૩૬,૦૨,૧૯૧/- તથા સરકારશ્રીના ઉદ્યોગ અને ખાણ વિભાગના તા.૧૩/૦૧/૨૦૨૧ ના જાહેરનામા મુજબ બ્લોકડેપ ખનીજના પ્રતિ મે.ટન રૂ.૩૧૫/- લેખે અને ઉદ્યોગ અને ખાણ વિભાગના ઠરાવ ક્રમાંક NG/102017/1750/મ તા.૨૯/૧૧/૨૦૧૮ મુજબ વસુલવા પાત્ર ખનીજ કિંમતના ૨૬ % પ્રમાણે પ્રતિ મે.ટન રૂ.૮૧.૬૦/- લેખે આપના પાસેથી વસુલ કરવાના થાય છે. જે ઇંડકીય રકમ ભરપાઈ કરેથી ગુનાની માંડવાળ થઈ શકે છે. જે મુજબ ગણતરી કરતા ૩,૨૩,૧૧૪.૩૭૬ મે.ટન બ્લોકડેપ ખનીજના બિનઅધિકૃત ખોદકામ બાબતે પ્રતી મે.ટન રૂ.૩૧૫/- લેખે રૂ.૧૦,૧૭,૮૧,૦૨૯/- અને પર્યાવરણીય નુકસાની ના વળતરના પ્રતિ મે.ટન રૂ.૮૧.૬૦/- લેખે રૂ.૨,૬૪,૬૩,૦૬૮/- આમ કુલ રૂ.૧૨,૮૨,૪૪,૦૯૭/- તથા બંને મળી કુલ રૂ. ૧૩,૧૮,૪૬,૨૮૮/- (અંકે રૂપિયા તેર કરોડ અઠાર લાખ છેતાલીસ હજાર બસી અઠ્યાસી પુરા/-) ની રકમ તેમજ તપાસ દરમિયાન આપે આપની ક્વોરીલીઝના હદનિશાન તેમજ લીઝનું સાઈનબોર્ડ નિભાવેલ ન હોવાથી ગુજરાત ગૌણ ખનીજ છુટછાટ (એમેન્ડમેન્ટ) નિયમો ૨૦૧૬ ના નિયમ ૧૮ થી ઉમેરેલ ૯૧

## Annexure-19 (p-3)

(એ) ની જોગવાઈઓ મુજબ આપે સદર નિયમનો ભંગ કરેલ હોઈ નિયમ ૧૮ થી ઉમેરેલ ૯૧(એ) ની જોગવાઈ મુજબ ઉપરોક્ત શરતભંગ સબબ રૂ. ૨૦,૦૦૦/- ભરપાઈ કરવાના થાય છે.

આમ, આપના દ્વારા સાદી માટી તથા બ્લેકટ્રેપ ખનિજનું બિનઅધિકૃત રીતે ખનન કરી રોયલ્ટી પાસ લિના બિનઅધિકૃત રીતે નિકાસ કરવા બદલ દંડકીચ રકમ તથા પર્યાવરણીય વળતર પેટે તેમજ લીઝ કરારખત શરતભંગ બદલ કુલ મળીને રકમ રૂ.૧૩,૧૮,૬૬,૨૮૮/- (અંકે રૂપિયા તેર કરોડ અઠાર લાખ છાસઠ હજાર બસી અઠ્યાસી પુરા/-) તથા સંદર્ભ-(૩) વાળા નામ નેશનલ ગ્રીન ટ્રીબ્યુનલ(વેસ્ટ ઝોન)ના તા.૦૭/૦૭/૨૦૨૩ ઓર્ડરમાં જણાવ્યા મુજબ આપના દ્વારા એવાયરમેન્ટ ક્લિયરન્સ (ઈ.સી.) સર્ટીફિકેટની શરતોનું ઉલ્લંઘન કર્યાના આક્ષેપો કરવામાં આવેલ જે બાબતે પણ લેખિત ખુલાસો/જવાબ રજૂ કરવા આપશ્રીને સંદર્ભ-(૭) વાળી નોટીસ આપેલ. તેની તા.૧૦/૦૬/૨૦૨૪ વાળી સુનવણીમાં ભાગીદારશ્રીઓ દ્વારા સંદર્ભ-(૯) થી લેખિત જવાબ રજૂ કરવામાં આવેલ. ત્યાર બાદ ફરી સંદર્ભ-(૧૦) વાળી નોટીસ થી ઉપરોક્ત બાબતે આપને લેખિત જવાબ/ખુલાસો રજૂ કરવા જણાવવામાં આવેલ. તેની તા.૧૫/૦૭/૨૦૨૪ વાળી રૂબરૂ સુનવણીમાં કોઇ હાજર રહેલ નહીં અને લેખિત કે મૌખિક ખુલાસો રજૂ કરેલ નહીં. પરંતુ તે દિવસે સવારે સંદર્ભ-(૧૨) થી જય ખોડીયાર એન્ટરપ્રાઇઝના પ્રતિનિધીશ્રી નંદાણિયા ક્રિતેષ લખમણભાઈ દ્વારા લેખિત રજુઆત કરવામાં આવેલ.

## --અવલોકન--

મોજે.માળીયા-ફાટીના, તા.માળીયા-ફાટીના, જી.જુનાગઢના સર્વે નં. ૩૫૫/૪ & ૧૩૬/૪ ખાતે આવેલ બ્લેકટ્રેપ ખનીજની ૦૨.૫૬.૯૮ હેક્ટર વિસ્તારની જય ખોડીયાર એન્ટરપ્રાઇઝના નામની ક્વોરીલીઝની સ્થળની અત્રેની કચેરીની તપાસ ટીમ દ્વારા લીઝધારકના પ્રતિનિધીશ્રી દિનેશભાઈ પરબતભાઈ કશીરીયાની રૂબરૂ હાજરીમાં તા.૦૪.૦૫.૨૦૨૪ ના રોજ તપાસ/માપણી કરવામાં આવેલ.

તપાસનીમાં હકિકતો મુજબ અત્રેની કચેરીના સર્વેયરશ્રી દ્વારા ક્વોરીલીઝના પ્રતિનિધીશ્રી દિનેશભાઈ પરબતભાઈ કશીરીયાની રૂબરૂ હાજરીમાં કરેલ માપણી મુજબ માપણીની વિગત દર્શાવતો નકશો તૈયાર કરવામાં આવેલ જેમાં ઉપરના ભાગે કુલ ૧૦૦૬૭.૯૬ ઘનમીટર સાદીમાટી ખનિજનું ખાણકામ થયેલ હોવાનું જોવા મળેલ હતું. સદર માટીનો લીઝ વિસ્તારમાં સ્ટોક જોવા મળેલ ન હતો. જેથી સાદીમાટી ખનીજની સ્પેસિફિક ગ્રેવિટી ૧.૪૫ પ્રમાણે ગણતરી કરતા કુલ ૧૪,૫૯૮.૫૪૨ મે.ટન સાદીમાટી ખનિજનું ખોદકામ લીઝ વિસ્તારમાં થયેલ હોવાનું જણાયેલ. તેમજ ખાણકામ વાળા વિસ્તારમાં નિચેના ભાગે કુલ ૨૯૭,૦૦૪.૮૨ ઘનમીટર બ્લેકટ્રેપ ખનિજનું ખાણકામ કરવામાં આવેલ હોવાનું જણાઇ આવેલ. જે અંગે ઉક્ત લીઝના મંજૂર થયેલ માઇનિંગ પ્લાનમાં જણાવ્યા મુજબની સ્પેસિફિક ગ્રેવિટી ૨.૭૮ પ્રમાણે ગણતરી કરતા કુલ ૮૨૫,૬૭૩.૩૯ મે.ટન બ્લેકટ્રેપ ખનિજનું ખોદકામ લીઝ વિસ્તારમાં થયેલ હોવાનું જણાયેલ. તેમજ સદર ક્વોરીલીઝના ઉત્પાદન/નિકાસ ના ઓનલાઈન આંકડા ચકાસતા સદરહુ ક્વોરીલીઝમાંથી લીઝ મંજૂર થયેથી તા.૩૧/૦૩/૨૦૨૪ સુધી કુલ ૫૦૨૫૫૯.૦૧૪ મે.ટન બ્લેકટ્રેપ ખનિજનું ઉત્પાદન કરેલ હોવાનું જણાઈ આવેલ. તેથી લીઝધારકશ્રીની સદર લીઝ વિસ્તારમાં કુલ ૧૪,૫૯૮.૫૪૨ મે.ટન સાદીમાટી ખનિજનું બિનઅધિકૃત/વધારનું ખોદકામ કરવામાં આવેલ તેવું જણાઇ આવેલ. અત્રેની કચેરીની તા.૦૪/૦૪/૨૦૨૪ ની માપણી મુજબ કરવામાં આવેલ કુલ ખોદકામ તથા સદર ક્વોરીલીઝના ઉત્પાદન/નિકાસના આંકડા ચકાસતા બંને વચ્ચેનો તફાવત ૩,૨૩,૧૧૪.૩૭૬ મે.ટન થાય છે. જેથી લીઝધારકના સદરહુ લીઝ વિસ્તારમાંથી કુલ ૩,૨૩,૧૧૪.૩૭૬ મે.ટન બ્લેકટ્રેપ ખનિજનું બિન-અધિકૃત/વધારનું ખનન કરવામાં આવેલ હોવાનું સ્પષ્ટ ફલિત થયેલ.

તેમજ તપાસ દરમિયાન સદર ક્વોરીલીઝના હદનિશાન તેમજ લીઝનું સાઈનબોર્ડ નિભાવેલ ન હોવાથી ગુજરાત ગૌણ ખનિજ છુટછાટ (એમેન્ડમેન્ટ) નિયમો ૨૦૧૯ ના નિયમ ૧૮ થી ઉમેરેલ ૯૧ (એ) ની જોગવાઈઓ મુજબ આપે સદર નિયમનો ભંગ કરેલ હોઈ નિયમ ૧૮ થી ઉમેરેલ ૯૧(એ) ની જોગવાઈ મુજબ ઉપરોક્ત શરતભંગ સબબ રૂ. ૨૦,૦૦૦/- ભરપાઈ કરવાના થાય છે.

ઉપરોક્ત બાબતે સંદર્ભ-(૭) થી નોટીસ આપવામાં આવેલ. જે નોટીસ અન્વયે તા.૧૦/૦૬/૨૦૨૪ ના સુનવણી રાખવામાં આવેલ. જેમાં અરજદારશ્રી દ્વારા રજુઆત થયેલ. ત્યારબાદ સંદર્ભ-(૧૦) થી નોટીસ ઇસ્યુ કરી લીઝધારકશ્રીને દંડકીચ રકમ ભરપાઈ કરવા તા.૧૫/૦૭/૨૦૨૪ ના સુનવણીમાં રૂબરૂ રજુઆત કરવા તક આપવામાં આવેલ. જે અન્વયે લીઝધારક કે તેઓના કોઇ પ્રતિનિધી હાજર રહેલ ન હતા. પરંતુ જય ખોડીયાર એન્ટરપ્રાઇઝના પ્રતિનિધીશ્રી નંદાણિયા ક્રિતેષ લખમણભાઈ દ્વારા સંદર્ભ-(૧૨) થી લેખિત રજુઆત કરવામાં આવેલ. જે ગ્રાહ્ય રાખવા પાત્ર જણાઈ આવતો ના હોય. તેમજ લીઝધારકને પોતાની રજુઆતો કરવા એક કરતા વધુ તકી આપવા છતા તેઓ દોષિત ના હોય તેવા કોઈપણ

## Annexure-19 (p-4)

પ્રકારના નક્કર આધાર-પુરાવાઓ કે સ્પષ્ટ કારણો આજદિન સુધી રજુ કરી શકેલ નથી. આથી પ્રાથમિક દ્રષ્ટિએ તેઓએ રજુ કરેલ જવાબમાં કોઈપણ પ્રકારના નક્કર આધાર-પુરાવાઓ કે સચોટ કારણો જણાઈ આવતા ના હોઈ તેઓને રજુઆત ગ્રાહ્ય રાખવા પાત્ર નથી. તેથી નિચે મુજબનો હુકમ કરવામાં આવે છે.

## --હુકમ--

ઉપરોક્ત સઘળી હકીકતો અન્વયેના અવલોકનો અને તપાસ અન્વયે જ્ય ખોટીચાર એન્ટરપ્રાઇઝના નામની ક્વોરીલીઝમાં આપના દ્વારા બિન-અધિકૃત રીતે ખનન/વહન/સંગ્રહ કરેલ જે મુજબ ગણતરી કરતા ૧૪૫૯૮.૫૪૨ મે.ટન સાદીમાટી ખનીજના બિનઅધિકૃત ખોદકામ બાબતે પ્રતી મે.ટન રૂ.૧૭૫/- લેખે રૂ.૨૫,૫૪,૭૪૫/- અને પર્યાવરણીય નુકસાની ના વળતરના પ્રતિ મે.ટન રૂ.૭૧.૭૫/- લેખે રૂ.૧૦,૪૭,૪૪૬/- આમ કુલ રૂ.૩૬,૦૨,૧૯૧/- તથા સરકારશ્રીના ઉદ્યોગ અને ખાણ વિભાગના તા.૧૩/૦૧/૨૦૨૧ ના જાહેરનામા મુજબ બ્લોકટ્રેપ ખનીજના પ્રતિ મે.ટન રૂ.૩૧૫/- લેખે અને ઉદ્યોગ અને ખાણ વિભાગના ઠરાવ ક્રમાંક NG/102017/1750/મતા.૨૯/૧૧/૨૦૧૮ મુજબ વસુલવા પાત્ર ખનીજ કિંમતના ૨૬ % પ્રમાણે પ્રતિ મે.ટન રૂ.૮૧.૯૦/- લેખે આપના પાસેથી વસુલ કરવાના થાય છે. જે દંડકીય રકમ ભરપાઈ કર્યેથી ગુનાની માંડવાળ થઈ શકે છે. જે મુજબ ગણતરી કરતા ૩,૨૩,૧૧૪.૩૭૬ મે.ટન બ્લોકટ્રેપ ખનીજના બિનઅધિકૃત ખોદકામ બાબતે પ્રતી મે.ટન રૂ.૩૧૫/- લેખે રૂ.૧૦,૧૭,૮૧,૦૨૯/- અને પર્યાવરણીય નુકસાની ના વળતરના પ્રતિ મે.ટન રૂ.૮૧.૯૦/- લેખે રૂ.૨,૬૪,૬૩,૦૬૮/- આમ કુલ રૂ.૧૨,૮૨,૪૪,૦૯૭/- તથા બંને મળી કુલ રૂ. ૧૩,૧૮,૪૬,૨૮૮/- (અંકે રૂપિયા તેર કરોડ અઢાર લાખ છેતાલીસ હજાર બસી અઠ્યાસી પુરા/-), તેમજ તપાસ દરમિયાન આપે આપની ક્વોરીલીઝના ફેનિશાન તેમજ લીઝનું સાઈનબોર્ડ નિભાવેલ ન હોવાથી ગુજરાત ગૌણ ખનિજ છુટછાટ (એમેન્ડમેન્ટ) નિયમો ૨૦૧૯ ના નિયમ ૧૮ થી ઉમેરેલ ૯૧ (એ) ની જોગવાઈઓ મુજબ આપે સદર નિયમનો ભંગ કરેલ હોઈ નિયમ ૧૮ થી ઉમેરેલ ૯૧(એ) ની જોગવાઈ મુજબ ઉપરોક્ત શરતભંગ સબબ રૂ. ૨૦,૦૦૦/- ભરપાઈ કરવાના થાય છે.

આમ, આપના દ્વારા સાદીમાટી તથા બ્લોકટ્રેપ ખનિજનું બિનઅધિકૃત રીતે ખનન કરી રોયલ્ટી પાસ વિના બિનઅધિકૃત રીતે નિકાસ કરવા બદલ દંડકીય રકમ તથા પર્યાવરણીય વળતર પેટે તેમજ લીઝ કરારખત શરતભંગ બદલ કુલ મળીને રકમ રૂ.૧૩,૧૮,૬૬,૨૮૮/- (અંકે રૂપિયા તેર કરોડ અઢાર લાખ છાસઠ હજાર બસી અઠ્યાસી પુરા/-) માઈનસ એન્ડ મીનરલ્સ (ડેવલપમેન્ટ એન્ડ રેગ્યુલેશન) એક્ટ-૧૯૫૭ ની કલમ-૨૧(૫) મુજબ ભરપાઈ કરવા આથી હુકમ કરવામાં આવે છે. અને ઉક્ત દંડકીય રકમ દિન-૩૦ માં ભરપાઈ કરી અસલ ચલણ રજુ કરવા જણાવવામાં આવે છે.

જો આ હુકમથી આપને અસંતોષ જણાય તો ગુજરાત મિનરલ (પ્રિવેશન ઓફ ઈલીગલ માઈનીંગ, ટ્રાસ્પોઝિશન એન્ડ સ્ટોરેજ) રૂલ્સ-૨૦૧૭ ના નિયમ-૧૮ હેઠળ અધિક નિયામકશ્રી, અપીલ અને ફલાઇગ સ્કવોડ, લુસ્તરવિજ્ઞાન અને ખનીજ ખાતું, ગાંધીનગર ખાતે દિન-૩૦ માં અરજીની ક્ષી પેટે દંડકીય રકમના ૨૪ લેખે ભરીને નિયત નમૂના-૧ માં અપીલ અરજી કરી શકો છો.

  
લુસ્તરવિજ્ઞાની

૦૧૮ જુનાગઢ  
૭/૧/૨૦૨૫

## નકલ સવિનય રવાના:-

- (૧) માન.કલેક્ટરશ્રી, કલેક્ટર કચેરી, જુનાગઢ.
- (૨) પ્રાદેશીક અધિકારીશ્રી, ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ, ચર્ચ સામે, સ્ટેશન રોડ, જુનાગઢ.

## નકલ રવાના:

- (૧) ક્વોરીલીઝ શાખા.....જાણ સારું તેમજ લગત કિસ્સામાં કાર્યવાહી સમયે લક્ષમાં લેવા સારું.
- (૨) આંકડા શાખા.....જાણ સારું તેમજ લગત કિસ્સામાં કાર્યવાહી સમયે લક્ષમાં લેવા તેમજ અન્ય હુકમ ન થાય ત્યા સુધી ATR LOCK રાખવા તેમજ SSP ઇશ્યુ ન કરવા.



GPCB

## Regional Office Gujarat Pollution Control Board

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નં.ગુ.પ્ર.નિ.બોર્ડ/પ્રા.ક.જુનાગઢ/જે.એન.જી-૧૩૯૫/(આઈડી:૪૦૮૪૯)/૩૭૪૯

તારીખ: ૨૫/૦૭/૨૦૨૪.

પ્રતિ,  
માન. ક્વેક્ટરશ્રી,  
ક્વેક્ટર કચેરી, સરદાર ભાગ પાસે,  
જુનાગઢ

વિષય: Honorable National green Tribunal Pune(WZB) Case number: Original Application

No: 128/2023(WZB) પરત્વે યોગ્ય કાર્યવાહી કરવા બાબત.

સંદર્ભ: ભુસ્તરશાસ્ત્રીની કચેરી, જુનાગઢના પત્ર ક્રમાંક નં.જીજે/ગે.ધો/૯૬૫, તા. ૦૩/૦૫/૨૦૨૪

સાહેબશ્રી,

જ્ય ભારત સહ ઉપરોક્ત વિષય તથા સંદર્ભ અન્વયે જણાવવાનું કે મે. જય ખોડીયાર એન્ટરપ્રાઇઝ (જીપીસીબી આઈડી: ૪૦૮૪૯) સ.નં. ૩૫૫/૪, ૧૩૬/૪/૧, ૧૩૬/૪/૩ પૈકી, ગામ: માળીયા હાટીના તા: માળીયા, જિ. જુનાગઢ ઉદ્યોગની તાજેતરમાં તા. ૨૩/૦૫/૨૦૨૪ તથા તા. ૧૮/૦૭/૨૦૨૪ ના રોજ સ્થળ તપાસ કરવામાં આવેલ જેના મુલાકાત અહેવાલ આ સાથે બિડાણ ૧ થી સામેલ છે. સદર અહેવાલોને બોર્ડની વડી કચેરી, ગાંધીનગર ખાતે મોકલી આપવામાં આવેલ છે.

સદર ઉદ્યોગ દ્વારા ગુ.પ્ર.નિ.બોર્ડની કન્સેન્ટ ટુ એસ્ટાબ્લીશ (NOC) તા. ૦૩/૦૭/૨૦૧૩ ના પત્ર દ્વારા તા. ૧૭/૧૨/૨૦૧૭ ની મુદત સુધી Black Stone Grit 3000 MT/Month ઉત્પાદન માટે મેળવેલ હતી જેની નકલ આ સાથે બિડાણ ૨ થી સામેલ છે. જે બાદ સદર ઉદ્યોગ દ્વારા ગુ.પ્ર.નિ.બોર્ડની કન્સેન્ટ ટુ ઓપરેટ (CTO) મેળવવામાં આવેલ નથી તથા તેના વગર જ ઉત્પાદન કરવામાં આવેલ છે.

સદર ઉદ્યોગ દ્વારા ડિસ્ટ્રીક્ટ લેવેલ એન્વાયરમેન્ટ ઇમ્પેક્ટ એસેસમેન્ટ ઓથોરીટી, જુનાગઢ જિલ્લાના પત્ર નં. DEIAA/GOJ/EC 2(9)/61-662/2018, તા. ૧૧/૦૧/૨૦૧૮ ના પત્ર દ્વારા એન્વાયરમેન્ટ ક્લીયરન્સ (ઈસી) જય ખોડીયાર એન્ટરપ્રાઇઝના નામે સ.નં. ૩૫૫/૪, ૧૩૬/૪/૫૧, ૧૩૬/૪/૫૨ ૧૩૬/૪/૫૩, ગામ: માળીયા તા: માળીયા, લીઝ એરીયા 2-56-98 હેક્ટર રેટ ઓફ માર્શીંગ ૭૨૦૦૦ ટીપીએ માટે મેળવવામાં આવેલ જેની નકલ બિડાણ ૩ થી સામેલ છે.

સદર ઉદ્યોગને બોર્ડ દ્વારા તા. ૦૭/૦૫/૨૦૧૮ ના પત્ર દ્વારા હવા પ્રદુષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ ૧૯૮૧ ની ક્લમ ૩૧ અ હેઠળ ઉદ્યોગને સુચના (નોટીસ) પાઠવેલ જેની નકલ બિડાણ ૪ થી આ સાથે સામેલ છે. સદર ઉદ્યોગને તા. ૩૧/૦૮/૨૦૨૧ ના પત્ર દ્વારા શો કોઝ નોટીસ પાઠવેલ છે જેની નકલ બિડાણ ૫ થી સામેલ છે. છેલ્લે બોર્ડ દ્વારા તા. ૦૬/૦૯/૨૦૨૨ ના પત્ર દ્વારા નોટીસ ઓફ ડાયરેક્શન (અન્ડર સેક્શન ૩૧ એ ઓફ એર એક્ટ ૧૯૮૧ હેઠળ) પાઠવેલ છે જેની નકલ બિડાણ ૬ થી સામેલ છે.

બોર્ડની તાજેતરની મુલાકાત દરમિયાન સ્થળ પરિસ્થિતિ મુજબ, સદર માર્શીંગમાં ખાણકામની કામગીરી લાંબા સમયથી બંધ જણાયેલ છે. ઉપરોક્ત તમામ હકિકત આપશ્રીની જાણ અર્થે સાદર રજુ.

આભાર સહ,

જય  
૩૧/૧૧/૨૪

ઉપરોક્ત વંચન...૨૨૩૧  
તારીખ...૩૧/૭/૨૦૨૪  
ખાણ કચેરી ખાણકામની  
છલ્લા કચેરી, જુનાગઢ.

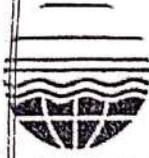
આપનો વિશ્વાસું,

S. B. Parmar  
25/07  
(એસ. બી. પરમાર)  
પ્રાદેશિક અધિકારી

**नकल स्थानाः-**

- १) सभ्य सचिवश्री,  
मुद्ररान प्रदूषण नियंत्रण बोर्ड,  
पर्यावरण भवन, सेक्टर १०-जे, जॉर्जीनगर..... जयपुर साइड.  
**अ** मुस्तरशास्त्रीश्री,  
मुस्तरशास्त्रीनी इन्वेस्टी,  
अनुभाषी भवन, सरदारभाज पास, वृन्दाजक..... जयपुर साइड.

Receipt



Regional Office

# GUJARAT POLLUTION CONTROL BOARD

Opp. Saint Anne's Church, Station Road, Junagadh - 362001.

Ph. : (0285) 2651506, Fax : (0285) 2651503. Website : www.gpcb.gov.in

## Inspection Report

<b>Name &amp; Address of the Unit:</b>	Jay Khodiyar Enterprise (PCB Id – 40849) 355/4,136/4/1,136/4/2,136/4/3 –paiki Village – Maliya Hatina, Ta. – Maliya Hatina Dist. - Junagadh
<b>Date &amp; Time of Inspection:</b>	23/05/2024; 16:15 Hrs onwards
<b>Subject:</b>	In connection with Hon'ble NGT-WZ OA 128/2023
<b>Reference:</b>	1. Letter received from Resident Additional Collector, Junagadh District to carryout Inspection of M/s: Jay Khodiyar Enterprise, Maliya Hatina in connection with matter before Hon'ble NGT-WZ vide OA 128/2023.
<b>Person Contacted:</b>	1. Manojkumar Ravajibhai Vekariya, representative of M/s. Jay Khodiyar Enterprise and M/s. Kalathiya Engineering & Construction Ltd. (telephonic)

### Observation:

- This unit is inspected with reference to Letter received from Resident Additional Collector, Junagadh District on 18/05/2024 to carryout Inspection of M/s. Jay Khodiyar Enterprise, Maliya Hatina in connection with matter before Hon'ble NGT-WZ vide OA 128/2023.
- The unit is Black Trap Mine with 2-56-98 Ha and having EC for mining of 72,000 MT Black Trap per year. The unit had obtained CTE of the Board vide CTE No. – 54795 Dtd. – 03/07/2013 which has been lapsed on 17/12/2017. The unit has not obtained CCA of the Board for the operation of the mine.
- During inspection, no mining activity is observed in progress but the excavated abandoned mine pit is observed at the site of inspection. No authorized person could be contacted at the place of inspection and therefore Notice of Entry Inspection and observation notes of inspection and therefore original copy of both documents are sent through RPAD to the unit address and photocopy is forwarded to person contacted Manojkumar Ravajibhai Vekariya, Representative of M/s. Jay Khodiyar Enterprise and M/s. Kalathiya Engineering & Construction Ltd as he agreed to receive documents by post at office address: M/s. M/s.

**Clean Gujarat Green Gujarat**

ISO-9001-2008 & ISO - 14001 - 2004 Certified Organization



Regional Office

# GUJARAT POLLUTION CONTROL BOARD

Opp. Saint Anne's Church, Station Road, Junagadh - 362001.  
Ph. : (0285) 2651506, Fax : (0285) 2651503. Website : www.gpcb.gov.in

Kalathiya Engineering & Construction Ltd, 9-193, "Kalathiya House", Satyagraha Chhavani, Opp. ISKON Mall, S. G. Highway, Ahmedabad.

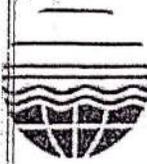
- During inspection, no progress was observed towards mine closure plan and thus it could not be inferred from the current situation that mining is under closure rather the mine might be abandoned after excavation. The unit has provided fencing around the mine. During inspection, landmarks for identification of mine lease area, were not observed. Without having look at Mining Plan of the unit proper conclusion cannot be drawn.
- During inspection, overburden removed from the site was not observed within fenced area. As per report of district Geologist, Junagadh the unit has mined 3,23,114.376 MT excess Black Trap Mineral as compared to Royalty Statement available with O/o. District Geologist, Junagadh.
- The unit has still not replied to the instruction notes provided vide Inspections dtd.-16/06/2021 and 29/07/2022. The Board has also Notice of Direction on 06/09/2022 and Show Cause Notice on 01/09/2021. The unit has still not complied with the directions issued vide aforementioned notices.
- A letter submitted by Geology office, Junagadh ,dated 22/05/2024 is attached here with.
- During inspection following written instruction are provided in vernacular language (Gujarati):

- XGN ના રેકોર્ડ મુજબ એકમ દ્વારા મેળવેલ CTEની વૈધતા તા. ૧૭/૧૨/૨૦૧૭ના રોજ પુર્ણ થઈ ગયેલ છે અને CCA મેળવેલ નથી, આમ છતાં આપ દ્વારા સદર જગ્યાએ માર્કિંગ કરેલ છે. જે બાબતે વિગતવાર ખુલાસો કરવો.
- એકમના ભાગીદારો/ડાયરેક્ટર્સના નામ, સરનામા અને મોબાઈલ નંબર સહિતની વિગતો અંગે રજૂ કરવી.
- આપ દ્વારા લેવામાં/મેળવવામાં આવેલ સદર જગ્યાએ માર્કિંગ એક્ટિવિટી કરવા માટે મેળવેલ પરવાનગીઓ અંગે વિગતવાર ખુલાસો કરવો.
- આપના તરફથી બોર્ડ દ્વારા લેવાયેલ તા. ૧૬/૦૬/૨૦૨૧ તથા ૨૮/૦૭/૨૦૨૨ની સ્થળ મુલાકાત દરમિયાન અપાયેલ સુચનાઓ તથા બોર્ડ દ્વારા પાઠવેલ તા.૩૧/૦૮/૨૦૨૧ની નોટિસનો પ્રત્યુત્તર પાઠવવામાં આવેલ નથી, જે અન્યથે સત્વરે પ્રત્યુત્તર પાઠવવો તેમજ તે અંગે વિગતવાર ખુલાસો કરવો.

PN Mervana  
(SSA)

HS Baraiya  
(SO)

**Clean Gujarat Green Gujarat**  
ISO-9001-2008 & ISO - 14001 - 2004 Certified Organization



Regional Office

# GUJARAT POLLUTION CONTROL BOARD

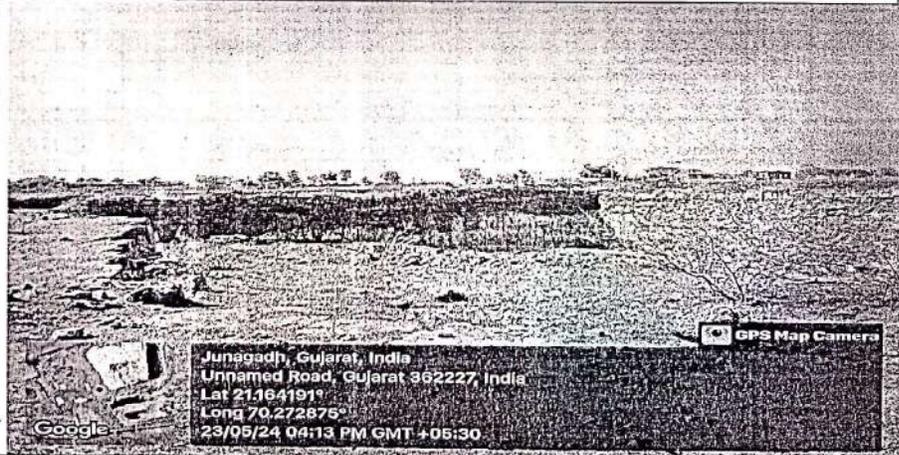
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Photographs taken during Inspection



Excavated abandoned Black Trap Mine Pit in the premises of M/s. Jay Khodiyar Enterprise, Maliya Hatina.



Excavated abandoned Black Trap Mine Pit in the premises of M/s. Jay Khodiyar Enterprise, Maliya Hatina.

**Clean Gujarat Green Gujarat**  
ISO-9001-2008 & ISO - 14001 - 2004 Certified Organization



ભુસ્તરશાસ્ત્રીશ્રીની કચેરી જુનાગઢ  
ભુસ્તર વિજ્ઞાન અને ખનીજ ખાતુ,  
બહુમાળી ભવન, બ્લોક નં.૨,૨/૩જા માળે, જુનાગઢ



ફોન નં. ૦૨૮૫ - ૨૬૩૨૪૩૩, e-mail - [geologist-jun@gujarat.gov.in](mailto:geologist-jun@gujarat.gov.in)

નં.જીજ/ગેધો/ખનન/નોટીસ/ ૧૦૪૪

તા.૨૨/૦૫/૨૦૨૦

પ્રતી,

જય ખોડીયાર એન્ટરપ્રાઇઝ (તમામ ભાગીદારો)  
સ.નં.: ૧૩૬ પૈકી ૪, માળીયા, વેરાવળ નેશનલ હાઈવે,  
મુ.માળીયા-હાટીના તા.માળીયા-હાટીના, જી.જુનાગઢ.

- ૧) શ્રી પરાગભાઈ વિજયકુમાર વ્યાસ,  
મેસર્સ કળથીયા એન્જિનિયરીંગ & કન્સ્ટ્રક્શન લી.  
૯-૧૯૩, પીકળથીયા હાઉસી, સત્યાગ્રહ ઇવણી,  
ઇસ્કોન મોલ સામે, એસ.જી.હાઈવે, અમદાવાદ.
- ૨) શ્રી મનોજકુમાર રવજીભાઈ વેકરીયા,  
મેસર્સ કળથીયા એન્જિનિયરીંગ & કન્સ્ટ્રક્શન લી.  
૯-૧૯૩, પીકળથીયા હાઉસી, સત્યાગ્રહ ઇવણી,  
ઇસ્કોન મોલ સામે, એસ.જી.હાઈવે, અમદાવાદ.
- ૩) શ્રી કાચડભાઈ ગોદડભાઈ સિંધવ,  
૪૮, હાટી દરબાર, રહે.ધુંધટી, તા.માળીયા-હાટીના  
જી. જુનાગઢ.
- ૪) શ્રી પ્રતાપભાઈ સોમાતભાઈ સિસોદીયા,  
માધવનગર, રહે.માળીયા(હા.), તા.માળીયા(હા.),  
જી.જુનાગઢ.
- ૫) શ્રી ઉપેન્દ્રભાઈ લવજીભાઈ રાજાણી,  
૫, હાટી દરબાર, રહે.ધુંધટી, તા.માળીયા-હાટીના  
જી. જુનાગઢ.
- ૬) શ્રી પથુભાઈ દેવાયતભાઈ સિસોદીયા,  
૩૮૯, સમઢિયાળા ગામ, રાહત પ્લોટ,  
રહે.સમઢિયાળા, તા.મેંદરડા, જી.જુનાગઢ.

24/5/20

વિષય : સાદીમાટી તેમજ બ્લોકટ્રેપ ખનીજોના બિનઅધિકૃત ખનન/વહન કરવા બાબત.

સંદર્ભ: (૧) અધિક નિયામકશ્રી(વિ.) ભુસ્તરવિજ્ઞાન અને ખનીજ, ગાંધીનગરના પત્ર

નં.સીજીએમ/ઈસી-સેલ/જુનાગઢ/૭૮/૨૦૨૦-૨૧/૪૦૬. તા.૦૧/૦૨/૨૦૨૧.

(૨) શ્રી નિલેશભાઈ ગરેણીયાની નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલ(વેસ્ટ ઝોન) માં કરેલ  
ઓરીઝીનલ એપ્લિકેશન નં.૧૨૮/૨૦૨૩.

(૩) નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલ(વેસ્ટ ઝોન) ના ઓરીઝીનલ એપ્લિકેશન  
નં.૧૨૮/૨૦૨૩(વેસ્ટ ઝોન), એલ.પી.નં.૦૩/૨૦૨૩ સંદર્ભે થયેલ ચોર્ડર

તા.૦૭/૦૭/૨૦૨૩.

(૪) નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલ(વેસ્ટ ઝોન) ના ઓરીઝીનલ એપ્લિકેશન

RO-JUNAGADH  
Inward No. 21371  
Date 24 MAY 2024

નં.૧૨૮/૨૦૨૩(વેસ્ટ ઝોન), એલ.પી.નં.૦૩/૨૦૨૩ સંદર્ભે થયેલ ઓર્ડર

તા.૦૪/૦૩/૨૦૨૪.

(૫) નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલ(વેસ્ટ ઝોન) ના પત્ર નં. NGT/WZB/PUNE/296/2024, વાળી પત્ર તા.૦૧/૦૪/૨૦૨૪.

(૬) કલેક્ટર કચેરી, જુનાગઢ ના પત્ર નં. Land-1-NGT(WZB)/pune/22-4(2)/2024, વાળી પત્ર તા.૨૨/૦૪/૨૦૨૪.

(૭) અત્રેની કચેરીની તપાસ તા.૦૪/૦૫/૨૦૨૪.

આથી તમોને ગુજરાત મિનરલ (પ્રિવેન્શન ઓફ ઈલીગલ માઈનીંગ, ટ્રાન્સ્પોર્ટેશન એન્ડ સ્ટોરેજ) રૂલ્સ-૨૦૧૭ અન્વયે નોટીસ આપી જાણ કરવામાં આવે છે કે, તા.૦૪.૦૫.૨૦૨૪ ના રોજ અત્રેની કચેરીની તપાસ ટીમ દ્વારા મોજે.માળીયા-હાટીના, તા.માળીયા-હાટીના, જી.જુનાગઢના સર્વે નં. ૩૫૫/૪ & ૧૩૬/૪ ખાતે આવેલ બ્લેક્ટ્રેપ ખનીજની ૦૨.૫૬.૯૮ હેક્ટર વિસ્તારની આપની જય ખોડીયાર એન્ટરપ્રાઇઝના નામની ક્વોરીલીઝની સ્થળની તપાસ/માપણી આપના પ્રતિનિધીશ્રી દિનેશભાઈ પરબતભાઈ કચીરીયાની રૂબરૂ હાજરીમાં કરવામાં આવેલ. તપાસ દરમિયાન સદરહુ લીઝ વિસ્તારમાં લીઝની વિગત દર્શાવતુ સાઈનબોર્ડ તથા લીઝના ખુલાઓ પર નિયમ મુજબના ફદનિશાન નિભાવેલ જોવા મળેલ નથી. તપાસ દરમિયાન જોવા મળેલ ખાણકામ વાળા વિસ્તારની માપણી આપના પ્રતિનિધીશ્રીની રૂબરૂમાં અત્રેની તપાસ ટીમના સર્વેયરશ્રી દ્વારા કરવામાં આવેલ. તપાસ સમયે ખાણકામ બંધ હાલતમાં જોવા મળેલ.

તપાસ દરમિયાન ખાણકામવાળા વિસ્તારની માપણી કરતા આપના લીઝ વિસ્તારમાં બ્લેક્ટ્રેપ ખનિજના ખોદકામ વાળો એક મોટો ખાડો જોવા મળેલ. જેની ઉપરના ભાગે કુલ ૧૦૦૬૭.૯૬ ઘનમીટર સાદીમાટી ખનિજનું ખાણકામ પણ થયેલ હોવાનું જોવા મળેલ છે. સદર માટીનો લીઝ વિસ્તારમાં સ્ટોક જોવા મળેલ નથી. જેની સ્પેસિફિક ગ્રેવિટી ૧.૪૫ પ્રમાણે ગણતરી કરતા કુલ ૧૪,૫૯૮.૫૪૨ મે.ટન સાદીમાટી ખનિજનું ખોદકામ લીઝ વિસ્તારમાં થયેલ હોવાનું જણાયેલ છે. તેમજ ખાણકામ વાળા વિસ્તારમાં નિચેના ભાગે કુલ ૨,૯૭,૦૦૪.૮૨ ઘનમીટર બ્લેક્ટ્રેપ ખનિજનું ખાણકામ કરવામાં આવેલ હોવાનું જણાઈ આવેલ છે. જે અંગે ઉક્ત લીઝના મંજૂર થયેલ માઈનીંગ પ્લાનમાં જણાવ્યા મુજબની સ્પેસિફિક ગ્રેવિટી ૨.૭૮ પ્રમાણે ગણતરી કરતા કુલ ૮,૨૫,૬૭૩.૩૯ મે.ટન બ્લેક્ટ્રેપ ખનિજનું ખોદકામ લીઝ વિસ્તારમાં થયેલ હોવાનું જણાયેલ છે. જ્યારે આપની ક્વોરીલીઝના ઉત્પાદન/નિકાસ ના ઓનલાઈન આંકડા ચકાસતા આપની સદરહુ ક્વોરીલીઝ મંજૂર થયેથી તા.૩૧/૦૩/૨૦૨૪ સુધી કુલ ૫૦૨૫૫૯.૦૧૪ મે.ટન બ્લેક્ટ્રેપ ખનિજનું ઉત્પાદન કરેલ હોવાનું જણાઈ આવેલ છે. અત્રેની કચેરીની તા.૦૪/૦૪/૨૦૨૪ ની માપણી મુજબ કરવામાં આવેલ કુલ ખોદકામ તથા આપની ક્વોરીલીઝના ઉત્પાદન/નિકાસના આંકડા સાથે ચકાસતા બંને વચ્ચેનો તફાવત ૩,૨૩,૧૧૪.૩૭૬ મે.ટન થાય છે. જેથી આપના દ્વારા આપની સદરહુ લીઝ વિસ્તારમાંથી કુલ ૩,૨૩,૧૧૪.૩૭૬ મે.ટન બ્લેક્ટ્રેપ ખનિજનું બિન-અધિકૃત/વધારાનું ખનન કરવામાં આવેલ હોવાનું સ્પષ્ટ ફલિત થાય છે. તેમજ આપના સદર લીઝ વિસ્તારમાં કુલ ૧૪,૫૯૮.૫૪૨ મે.ટન સાદીમાટી ખનિજનું બિનઅધિકૃત/વધારાનું ખોદકામ કરવામાં આવેલ હોવાનું પણ સ્પષ્ટ ફલિત થાય છે.

આમ આપશ્રી દ્વારા ગુજરાત મિનરલ (પ્રિવેન્શન ઓફ ઈલીગલ માઈનીંગ, ટ્રાન્સ્પોર્ટેશન એન્ડ સ્ટોરેજ) રૂલ્સ-૨૦૧૭ ના નિયમો ૩, ૫ તેમજ ગુજરાત ગૌણ ખનીજ છુટછાટ નિયમો-૨૦૧૭ ના નિયમ ૧૧, ૫૬ ના ભંગ બદલ ગંભીર ગુન્હે આચરેલ છે. જેથી આપની સામે ગુજરાત ખનિજ (ગેરકાયદે ખાણકામ ફેરફેર અને સંગ્રહ નિવારણ) નિયમો-૨૦૧૭ ના નિયમો ૨૧(૨) મુજબ કાર્યવાહી થાય છે. ગુજરાત મિનરલ (પ્રિવેન્શન ઓફ ઈલીગલ માઈનીંગ, ટ્રાન્સ્પોર્ટેશન એન્ડ સ્ટોરેજ) રૂલ્સ-૨૦૧૭ ના નિયમો ૨૧(૩) મુજબ ખનીજના બિનઅધિકૃત ખનન વહન સંગ્રહ કરનાર ઇસમ પાસેથી ખનિજ કિંમત વસુલવાની થાય છે. તથા નિયમ ૨૨ મુજબ "શિક્ષાપાત્ર કોઇપણ ગુના માટે ફોજદારી કાર્યવાહી માંડયા પહેલાં અથવા માંડયા પછી સરકારશ્રી નક્કી કરે તેટલી રકમ ભરેથી, અધિકૃત અધિકારી ગુનાની માંડવાળ કરી શકશે. ગુજરાત મિનરલ (પ્રિવેન્શન ઓફ ઈલીગલ માઈનીંગ, ટ્રાન્સ્પોર્ટેશન એન્ડ સ્ટોરેજ) રૂલ્સ-૨૦૧૭ ના નિયમ ૨૨ શિડ્યુલ-૩, સરકારશ્રીના ઉદ્યોગ અને ખાણ વિભાગના તા.૧૩/૦૧/૨૦૨૧ ના જાહેરનામા મુજબ સાદી માટી ખનિજના પ્રતિ મે.ટન રૂ. ૧૭૫/- લેખે અને ઉદ્યોગ અને ખાણ વિભાગના ઠરાવ ક્રમાંક NG/102017/1750/H તા.૨૯/૧૧/૨૦૧૮

મુજબ વસુલવા પાત્ર ખનીજ કિંમતના ૪૧ % પ્રમાણે પ્રતિ મે.ટન રૂ.૭૧.૭૫/- લેખે આપના પાસેથી વસુલ કરવાના થાય છે. જે દંડકીય રકમ ભરપાઈ કર્યેથી ગુનાની માંડવાળ થઈ શકે છે. જે મુજબ ગણતરી કરતા ૧૪૫૮૮.૫૪૨ મે.ટન સાદીમાટી ખનીજના બિનઅધિકૃત ખોદકામ બાબતે પ્રતી મે.ટન રૂ.૧૭૫/- લેખે રૂ.૨૫,૫૪,૭૪૫/- અને પર્યાવરણીય નુકસાની ના વળતરના પ્રતિ મે.ટન રૂ.૭૧.૭૫/- લેખે રૂ.૧૦,૪૭,૪૪૬/- આમ કુલ રૂ.૩૬,૦૨,૧૯૧/- તથા સરકારશ્રીના ઉદ્યોગ અને ખાણ વિભાગના તા.૧૩/૦૧/૨૦૨૧ ના જાહેરનામા મુજબ બ્લેકટ્રેપ ખનીજના પ્રતિ મે.ટન રૂ.૩૧૫/- લેખે અને ઉદ્યોગ અને ખાણ વિભાગના ઠરાવ ક્રમાંક NG/102017/1750/Hતા.૨૯/૧૧/૨૦૧૮ મુજબ વસુલવા પાત્ર ખનીજ કિંમતના ૨૬ % પ્રમાણે પ્રતિ મે.ટન રૂ.૮૧.૯૦/- લેખે આપના પાસેથી વસુલ કરવાના થાય છે. જે દંડકીય રકમ ભરપાઈ કર્યેથી ગુનાની માંડવાળ થઈ શકે છે. જે મુજબ ગણતરી કરતા ૩,૨૩,૧૧૪.૩૭૬ મે.ટન બ્લેકટ્રેપ ખનીજના બિનઅધિકૃત ખોદકામ બાબતે પ્રતી મે.ટન રૂ.૩૧૫/- લેખે રૂ.૧૦,૧૭,૮૧,૦૨૯/- અને પર્યાવરણીય નુકસાની ના વળતરના પ્રતિ મે.ટન રૂ.૮૧.૯૦/- લેખે રૂ.૨,૬૪,૬૩,૦૬૮/- આમ કુલ રૂ.૧૨,૮૨,૪૪,૦૯૭/- તથા બંને મળી કુલ રૂ. ૧૩,૧૮,૪૬,૨૮૮/- (અંકે રૂપિયા તેર કરોડ અઠાર લાખ છેતાલીસ હજાર બસો અઠવાસી પુરા) ની રકમ તેમજ તપાસ દરમિયાન આપે આપની ક્વોરીલિઝના હદનિશાન તેમજ લીઝનું સાઈનબોર્ડ નિભાવેલ ન હોવાથી ગુજરાત ગૌણ ખનિજ છુટછાટ (એમેન્ડમેન્ટ) નિયમો ૨૦૧૯ ના નિયમ ૧૮ થી ઉમેરેલ ૯૧ (એ) ની જોગવાઈઓ મુજબ આપે સદર નિયમનો ભંગ કરેલ હોઈ નિયમ ૧૮ થી ઉમેરેલ ૯૧(એ) ની જોગવાઈ મુજબ ઉપરોક્ત શરતભંગ સબબ રૂ. ૨૦,૦૦૦/- ભરપાઈ કરવાના થાય છે.

આમ, આપના દ્વારા સાદી માટી તથા બ્લેકટ્રેપ ખનિજનું બિનઅધિકૃત રીતે ખનન કરી રોયલ્ટી પાસ વિના બિનઅધિકૃત રીતે નિકાસ કરવા બદલ દંડકીય રકમ તથા પર્યાવરણીય વળતર પેટે તેમજ લીઝ કરારખત શરતભંગ બદલ કુલ મળીને રકમ રૂ.૧૩,૧૮,૬૬,૨૮૮/- ( તેર કરોડ અઠાર લાખ છાસઠ હજાર બસો અઠવાસી )કેમ ન વસુલવી ? તથા સંદર્ભ-(૩) વાળા નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલ(વેસ્ટ ઝોન) ના તા.૦૭/૦૭/૨૦૨૩ ચોર્ડરમાં જણાવ્યા મુજબ આપના દ્વારા એવાયરમેન્ટ ક્લિયરન્સ(ઈ.સી.) સર્ટીફિકેટની શરતોનું ઉલ્લંઘન કર્યાના આક્ષેપો કરવામાં આવેલ છે. જે બાબતે પણ લેખિત ખુલાસો/જવાબ રજુ કરવા આથી જણાવવામાં આવે છે. જો આ કેસમાં ગુજરાત ખનિજ (ગેરકાયદે ખનન અને પરિવહન તેમજ સંગ્રહ) નિયમો-૨૦૧૭ ના નિયમ-૨૨ મુજબ માંડવાળ કરવા ઇચ્છતા હોય તો આ નોટીસ મુજબ તા.૧૦/૦૬/૨૦૨૪ ના રોજ ૦૪:૦૦ PM વાગ્યા થી કમાનુસાર ઓફીસ સમય સુધી સુસ્તરશાસ્ત્રીશ્રીની કચેરીએ રૂબરૂ સુનવણીમાં હાજર રહી લેખીત/મૌખિક રજુઆત કરવા તક આપવામાં આવે છે.

જો આ કામે આપના દ્વારા નિયત સમય મર્યાદામાં કોઈ પ્રતિસાદ નહીં સાંપડે તો આ બાબતે આપને કાંઈ કહેવાનું રહેતું નથી તેમ માની દંડકીય રકમ વસુલવા માટે એફ.આઈ.આર/ કોર્ટ કેસ/રેવેન્યુરાહે વસુલાત/આપના વાહન મશીનરી ને રાજ્યસાત કરવા, લીઝ/સ્ટોક/પરમીટ/વાહન મશીનરીના વચ્ચુંચલ એકાઉન્ટ લોક/સ્થગિત કરવાની નિયમોનુસારની કાર્યવાહી કરવામાં આવશે. જેની સ્પષ્ટ નોંધ લેશો.

  
સુસ્તરશાસ્ત્રી

સુસ્તર વિજ્ઞાન અને ખનીજ ખાતુ  
જુનાગઢ

બિડાણ:-

વિગત મુજબ.

નકલ સવિનય રવાના:-

- માન.કલેક્ટરશ્રી, કલેક્ટર કચેરી, જુનાગઢ તરફ જાણ સારુ.

- પ્રાદેશીક અધિકારીશ્રી, ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ, જુનાગઢ તરફ જાણ સારુ.



Regional Office

# GUJARAT POLLUTION CONTROL BOARD

Opp. Saint Anne's Church, Station Road, Junagadh - 362001.

Ph. : (0285) 2651506, Fax : (0285) 2651503. Website : www.gpcb.gov.in

નં.ગુપ્ર.બોર્ડ/પ્રા.ક. જુનાગઢ/જે.એન.જી-૧૩૯૫/૩૬૨૧

તા. ૨૫-૦૬-૨૦૨૫

પ્રતિ,  
જય ખોડીયાર એન્ટરપ્રાઇઝ (PCB ID - 40849),  
સ.નં. ૩૫૫/૪, ૧૩૬/૪૫૧૧, પીર & પી૩,  
ગામ: માળીયા હાટીના, તા.માળીયા હાટીના,  
જિલ્લો. જુનાગઢ

વિષય: આપના એકમની તારીખ: ૨૩/૦૫/૨૦૨૪ના રોજની સ્થળ મુલાકાત બાબત.

શ્રીમાન,

ઉપરોક્ત વિષય પરવે સવિનય સાથે જણાવવાનું કે, આપના એકમની તારીખ: ૨૩/૦૫/૨૦૨૪ના રોજ લીધેલ સ્થળ મુલાકાત દરમિયાન કોઈ જવાબદાર વ્યક્તિ હાજર ન હતું, જે અનુસંધાને મુલાકાત દરમિયાન પર્યાવરણીય કાયદાઓ સંદર્ભે ક્ષતિઓ જોવા/જાણવા મળેલ છે. જે આધારિતજવાં લેતા પહેલા કુદરતી ન્યાયના સિદ્ધાંત મુજબ આપને સાંભળાવાની તક પુરી પાડવાના હેતુથી નીચે જણાવેલ મુદ્દાઓ/સુચનાઓ પરવે આપનો લેખીત ખુલાસો/પુસ્તતા અહેવાલ કામકાજના દિન-૩ માં બોર્ડની વડી કચેરી તથા અંગેની કચેરીને રજુ કરવા સુચવવામાં આવે છે.

- XGNના રેકોર્ડ મુજબ એકમ દ્વારા મેળવેલ CTEની વેધતા તા.-૧૭/૧૨/૨૦૧૭ના રોજ પુર્ણ થઈ ગયેલ છે અને CCA મેળવેલ નથી, આમ છતાં આપ દ્વારા સદર જગ્યાએ માર્કિંગ કરેલ છે. જે બાબતે વિગતવાર ખુલાસો કરવો.
- એકમના ભાગીદારો/ડાયરેક્ટર્સના નામ, સરનામા અને મોબાઈલ નંબર સહિતની વિગતો અંગે રજુ કરવી.
- આપ દ્વારા લેવામાં/મેળવવામાં આવેલ સદર જગ્યાએ માર્કિંગ એક્ટિવિટી કરવા માટે મેળવેલ પરવાનગીઓ અંગે વિગતવાર ખુલાસો કરવો.
- આપના તરફથી બોર્ડ દ્વારા લેવાયેલ તા. ૧૬/૦૬/૨૦૨૧ તથા ૨૮/૦૭/૨૦૨૨ની સ્થળ મુલાકાત દરમિયાન અપાવેલ સુચનાઓ તથા બોર્ડ દ્વારા પાઠવેલ તા. ૩૧/૦૮/૨૦૨૧ની નોટિસનો પ્રત્યુત્તર પાઠવવામાં આવેલ નથી, જે અન્વયે સત્તરે પ્રત્યુત્તર પાઠવવો તેમજ તે અંગે વિગતવાર ખુલાસો કરવો.

આભાર સહ,

આપનો વિશ્વાસુ,

જાલ

(ડી. સી. વંકારી)

ઈ.ચા. પ્રાદેશિક અધિકારી - જુનાગઢ

નકલ રવાના:

- ૧) સભ્ય સચિવશ્રી,  
ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, સેક્ટર ૧૦એ, પર્યાવરણ ભવન, ગાંધીનગર ..... જાણ સારું
- ૨) શ્રી મનોજકુમાર સ્વજીભાઈ વેકરીયા (જય ખોડીયાર એન્ટરપ્રાઇઝના ભાગીદાર)
- ૩) કળથીયા એન્જિનિયરિંગ & કન્સલ્ટશન લી., ૯-૧૯૩, "કળથીયા હાટીસ", સત્યાગ્રહ છાવણી, ઈસ્કોન મોલ સામે, એસ.જી. હાઈ વે, અમદાવાદ

(ખાસ ધ્યાનમાં - પુનિટ હેડશ્રી- જુનાગઢ)

નોંધ: સ્થળ તપાસ દરમિયાન બનાવવામાં આવેલ તપાસ માટે દાખલ થવાની સુચના (નોટિસ) તથા સ્થળ તપાસની નિરિસલ નોંધ અસલ/નકલ આ સાથે સામેલ છે.

Clean Gujarat Green Gujarat  
ISO-9001-2008 & ISO- 14001 - 2004 Certified Organization



## Gujarat Pollution Control Board

PCB Id: 40849

( Inspection Report ) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 Industry Details Jay Khodiyar Enterprise

Outward No: 23635-16/07/2024

Email : PLOT NO:355/4,136/4/1,136/4/2,136/4/3 -paiki.  
 Telephone : Maliya -Hatina - 362245  
 DIST : Junagadh, TAL : Malia , SIDC : Not In Gide  
 Inspection Id : 811188 ( Others/Higher Authority ) Ro Name : Junagadh

2 Type / Scale / Sector / Status : RED / SMALL / Mining and ore beneficiation : In Operation  
 3 Inspection Dt & Time : 11/07/2024 16:30 / Air , Water Person Contacted : No person@premises. NEI not issued

4 Env Audit Detail : Sch : N.A , Not Applicable . , Year : 2011 , On Dt : 12/12/2012  
 Commissioned Dt : 01/10/2012 Production Start Dt : 01/01/2013 Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 3.000 Dom : 1.000 Borewells : 1  
 6 Waste Water generation / Discharge (klpd) : Ind : 0.000 Dom : 0.500 Tubewells : 0

7 Consumer No.(Electric Meter): Source of Water Supply: Borewell

8 Disposal Mode of Industrial / Domestic : Zero Discharge : Soak Pit

9 Discharge Pt / Final Receiving Body (Ultimate): -- / No generation of industrial wastewater

10 Status of water consent Under the Water Act,1974: - Last Inward:63790-18-12/2012-[GRT]

11 Effluent Treatment plant (ETP) : Units, if provided and status :  
 No Data

12 Whether Industry is a member of CETP ? No

13 Boilers=1 , DG Sets=0 , Flue Gas=0 , Process=0 , ETP Cap = 0 , Capacity of All = 100

APCM Details : Green Belt, Water Sprinkler

No Data

No Data

14 TSDF Name : Not Regd with any TSDF

15 Lab Charges Pending : NIL Water Cess Charges Pending : NIL

16 Last Env. Form V : --- Water Cess Return : HW Monthly Return : Not Applicable

17 Last 3 Legal Action :

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
29/07/2022	NOT	06/09/2022	31A..	679854	NOT	SCN	682310
16/06/2021	SCN	31/08/2021		609125	SCN	COM	599300
15/03/2018	NOT	07/05/2018	31A..	472955	NOT	COM	454418

Monthly Patrak Data : Last Return: 201802 HAZD Waste Disposal : NO DATA

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 0, ETP - 0, APCM - 0	Meter Reading - 0. Kilo Litre - 0	Meter Reading - 0. Kilo Litre - 0

16/07/2024

1/5 ( Through XGN )



## Gujarat Pollution Control Board

PCB Id: 40849

( Inspection Report ) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

### General Observation

a	Is the Industry in Operation ??	No.	Abandoned Minepit
a	R.O File No	JNG-1395	
b	Industry Operating without CCA	Yes	Unit has not obtained CCA
c	Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	Industry Name CHANGED in recent times ??	No.	
g	Has Regn with CETP or TSDF expired ??	N.A	
h	Separate Energy Meter for A.P.C.M ??	N.A	
h	Provision of any STAND-BY Pump ??	N.A	

### Air Related

a	Fuel Type confirmative with CCA ?	Yes	
h	Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	APC Measures confirmative with CCA conditions ??	Yes	
d	ALL APCMs are in operation	No.	Unit is not in operation.
e	SMF availability	Not Reqcd	
f	Thick Smoke observed in Flue Gas/Processes ??	No.	
g	ph of Scrubbing Media as per requirement ??	Yes	
h	Ultimate Disposal of Scrubbing Media	N.A	Not Applicable
i	Nos of Samples : Stack & Ambient	0, 0	

### Water Parameter

b	Source of Water Supply	Borewell	
c	W.W.G is EXCEEDING the CCA Limits	No.	
d	W.W Disposal as per the Consent Conditions ?	Yes	
e	Was the ETP in operation ?	Not Applicable	
f	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	Did u observe ANY ILLEGAL Discharge ??	No.	
h	Nos of Samples collected	0	

Remarks :

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

### Site Observations during Inspection, PCB-ID: ( 40849 )

16/07/2024

2/5 ( Through XGN )



## Gujarat Pollution Control Board

( Inspection Report ) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

PCB Id: 40849

### Inspection Crux:

#### Water Observation:

The unit was earlier visited on 23/05/2024 w.r.to Hon'ble NGT matter NGT-WZ O.A 128/2023 and detail report is already sent earlier, copy of the same is attached here with for ready reference. During inspection the unit is not found in operation & looking to the site conditions it seems that the mining activities at this mines is closed since long time (Photograph). [377]-16/07/2024

#### Air Observation:

The unit was earlier visited on 23/05/2024 w.r.to Hon'ble NGT matter NGT-WZ O.A 128/2023 and detail report is already sent earlier, copy of the same is attached here with for ready reference. During inspection the unit is not found in operation & looking to the site conditions it seems that the mining activities at this mines is closed since long time (Photograph). [377]-16/07/2024

#### Hazard Observation:

The unit was earlier visited on 23/05/2024 w.r.to Hon'ble NGT matter NGT-WZ O.A 128/2023 and detail report is already sent earlier, copy of the same is attached here with for ready reference. During inspection the unit is not found in operation & looking to the site conditions it seems that the mining activities at this mines is closed since long time (Photograph). [377]-16/07/2024

#### General Observation:

The unit was inspected w.r.to HO E mail dated 10/07/2024. The unit was earlier visited on 23/05/2024 w.r.to Hon'ble NGT matter NGT-WZ O.A 128/2023 and detail report is already sent earlier, copy of the same is attached here with for ready reference. During inspection the unit is not found in operation & looking to the site conditions it seems that the mining activities at this mines is closed since long time (Photograph). No any responsible person was available on site hence NEI & written instructions could not be served. As per records the unit has obtained CTE dated 03/07/2013 to manufacture Black Stone Grit 3000 MT/Month & the CTE was valid up to 17/12/2017 (i.e. Already expired). The unit has not obtained CC& A of the Board. As per records the unit has obtained EC dated 11/01/2018 from District Environment Impact Assessment Authority Dist Junagadh Gujarat on the name of Jay Khodiyar Enterprise at Pvt S No 355/4, 136/4/P1, 136/4/P2, 136/4/P3 village Maliya, Ta Maliya Lease Area 2-56-98 Hectare, Rate of Mining 72,000 TPA. As per Geologist Junagadh Dist letter dated 22/05/2024, the unit has carried out 3,23,114.376 MT black trap illegal mining and 14,589.542 MT sadi mati illegal mining for which they have fine Rs 13,18,66,288 and copy attached here with. As per records earlier the unit has been issued Show cause notice dated 31/08/2021 & Notice of Direction under Sec 31-A of Air Act 1098 by the Board however the unit has not obtained CCA of the Board. The unit has not replied for this office letter dated 24/05/2024 in connection with inspection dated 23/05/2024. [377]-16/07/2024  
~ RO Comments/Reply : Visit w.r.to HO E mail, -16/07/2024

I recommend / Recommend Strict Action

#### Point to point reason of recommendation for this action

Considering Honable NGT OA 128/2023 matter and excess earlier production with out CC&A.

W.C Notings: [4710-AEE]~

16/07/2024

3/5 ( Through XGN )



## Gujarat Pollution Control Board

( Inspection Report ) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

PCB Id: 40849

### Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

#### Compliance Observed in this Inspections.

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
2. એકમના ભાગીદારો/ડાયરેક્ટરના નામ, સરનામા અને મોબાઇલ નંબર સહિતની વિગતો અત્રે રજુ કરવી.	804952(23/05/24)	Pending !! Reminded AGAIN
3. આપ દ્વારા લેવામાં/મેળવવામાં આવેલ સદર જગ્યાએ માઇનિંગ એક્ટિવિટી કરવા માટે મેળવેલ પરવાનગીઓ અંગે વિગતવાર ખુલાસો કરવો.	804952(23/05/24)	Pending !! Reminded AGAIN
1 XGN ના રેકોર્ડ મુજબ એકમ દ્વારા મેળવેલ CTEની વૈધ્યતા તા.-૧૭/૧૨/૨૦૧૭ના રોજ પૂર્ણ થઈ ગયેલ છે અને CCA મેળવેલ નથી. આમ છતાં આપ દ્વારા સદર જગ્યાએ માઇનિંગ કરેલ છે. જે બાબતે વિગતવાર ખુલાસો કરવો.	804952(23/05/24)	Pending !! Reminded AGAIN
4. આપના તરફથી બોર્ડ દ્વારા લેવાયેલ તા. ૧૬/૦૬/૨૦૨૧ તથા ૨૯/૦૭/૨૦૨૨ની સ્થળ મુલાકાત દરમિયાન અપાયેલ સુચનાઓ તથા બોર્ડ દ્વારા પાઠવેલ તા.૩૧/૦૮/૨૦૨૧ની નોટિસનો પ્રત્યુત્તર પાઠવવામાં આવેલ નથી, જે અન્વયે સત્વરે પ્રત્યુત્તર પાઠવવો તેમજ તે અંગે વિગતવાર ખુલાસો કરવો.	804952(23/05/24)	Pending !! Reminded AGAIN
બોર્ડની CTE/CCA મેળવવી.	679854(29/07/22)	Pending !! Reminded AGAIN
આપના દ્વારા બોર્ડ દ્વારા લેવાયેલ તા.-૧૬/૦૬/૨૦૨૧ ની મુલાકાત દરમિયાન અપાયેલ સુચનાઓ તથા બોર્ડ દ્વારા પાઠવેલ તા.-૩૧/૦૮/૨૦૨૧ની નોટીસ નો પ્રત્યુત્તર પાઠવવામાં આવેલ નથી, જે બાબતનો ખુલાસો કરવો.	679854(29/07/22)	Pending !! Reminded AGAIN
આપની માઇનિંગ હાલનું સ્ટેટસ દસ્તાવેજી પુરાવા સાથે અત્રેની કચેરીએ રજુ કરવું.	679854(29/07/22)	Pending !! Reminded AGAIN
આપની ખાણનો Geologists approved માઇનિંગ પ્લાન અત્રેની કચેરીએ જમા કરાવવો.	679854(29/07/22)	Pending !! Reminded AGAIN
આપની ખાણમાં માઇનિંગ પ્રક્રિયા કેટલા સમયથી બંધ કરેલ છે તેમજ આપના ધ્વારા માઇન શરૂ કરેથી અત્યાર સુધીની રોયલ્ટી સાથેની વિગતો અત્રેની કચેરીએ રજુ કરવી.	679854(29/07/22)	Pending !! Reminded AGAIN

16/07/2024

4/5 ( Through XGN )



## Gujarat Pollution Control Board

PCB Id: 40849

( Inspection Report ) - Air, Water, Hazardous

( Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986 )

Annexure Details - Air, Stack, Hazardous Waste & Samples PCB-ID: (40849)

## A Sample Details

## B Process Stacks

## C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Fugitive Emission	0		N.A	GIRB, WSP			

## D Details about Hazardous Waste Management :

## E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	black stone grint	0.000	0.000 - M.T	0.000	Kindly ignore this entry
2	black stone grit	6000.000	6000.000 - M.T	6000.000	
3	black stone- mining	6000.000	6000.000 - M.T	6000.000	

## F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	black stone	6000.000 - M.T

## G Water Consumption &amp; Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 4.000	WWG : 0.500	Water Source	Remark
1	Domestic Purpose	1.000	0.500	Borewell	
2	Mnfg Process	3.000	0.000	Borewell	

## H Solid Waste

Inspection Team : S.B. Parmar, EE - MR. PRAKASHCHANDRA NARENDRAKUMAR MERVANA

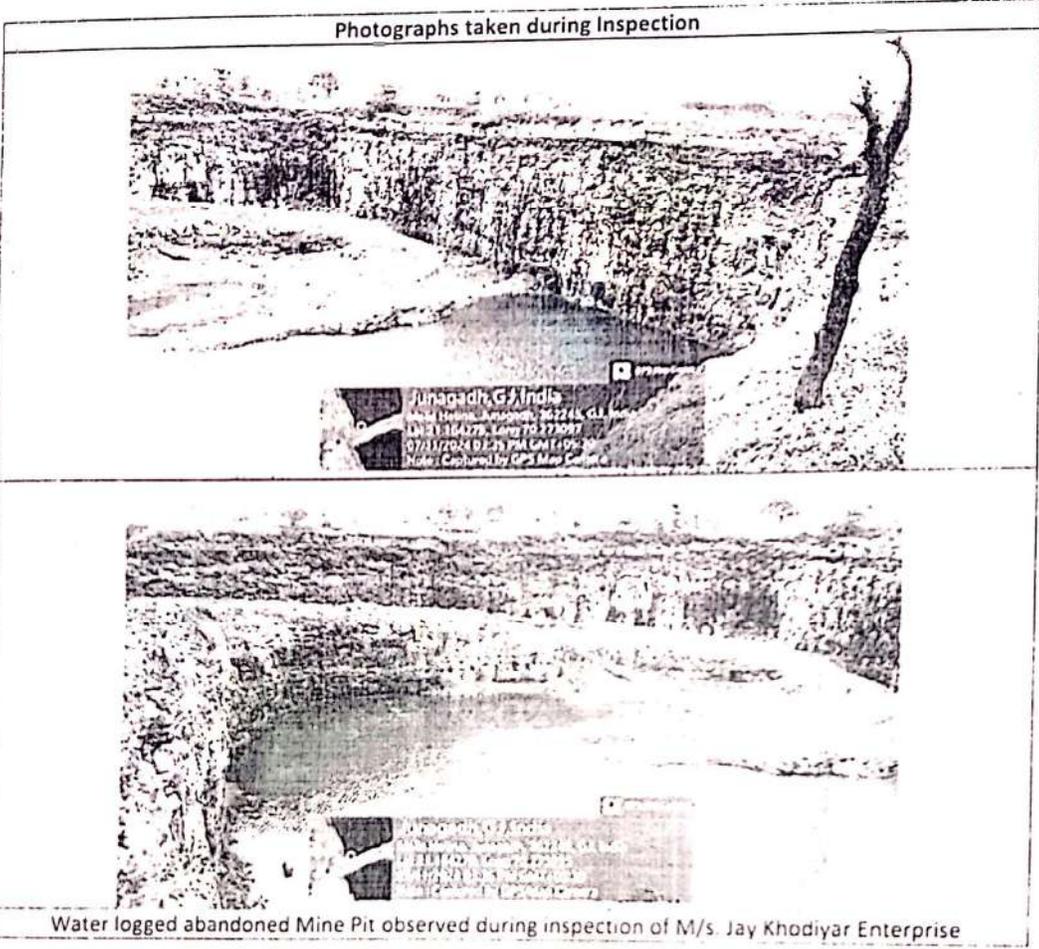
I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

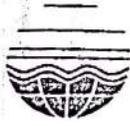
S. B. Parmar

Signature By (S.B. Parmar, EE)

16/07/2024

5/5 ( Through XGN )





GPCB

"Consent to Establish"(NOC)  
CTE NO. 54796

NO. GPCB/ID-40849/CCA/JNG-635/ (52187)

D) 3/7/2013

## GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector 10-A, Gandhinagar 382010

Phone : (079) 23226295

Fax : (079) 23232156

website : www.gpcb.gov.in

TO,

M/S. Jay Khodiyar Enterprise,  
Plot No.355/4,136/4/1,136/4/2,136/4/3-Paiki,  
Malia-Hatina-362245,  
Ta : Malia,  
Dist : Junagadh

SUB: Consent to Establish (NOC) under Section 25 of Water Act 1974 and Section 21  
of Air Act 1981

REF: Your application No.63790 dated 18/12/2012

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish (NOC) for setting up of an industrial plant/activities at Plot No.355/4,136/4/1,136/4/2,136/4/3-Paiki, Malia-Hatina-362245, Ta : Malia, Dist : Junagadh for the manufacturing of the following items. The Validity period of the order will be Five years i.e up to: 17/12/2017.

Sr. No.	Product	Capacity
1	Black Stone Grift	Total 3000 MT/Month

- Unit shall require to obtain prior permission of the MOEF, Delhi for Mining activity as per O.M.Dt:18/05/2012(Copy attached).
- You are directed to modify/upgrade your air pollution control system as per the Guidelines prepared by the National Productivity Council for the Stone Crushing Units within one month time period. You are also required to submit an action plan for implementation of this guideline.
- Mining activity shall not carried out without getting Environment Clearance.(if Applicable).

#### CONDITIONS UNDER WATER ACT 1974:

- There shall be no generation of the industrial effluent from the manufacturing process and other ancillary industrial operations.
- The quantity of the domestic waste water (sewage) shall not exceed 200 lit/day.
- Sewage shall be disposed of through septic tank/soak pit system.

#### CONDITIONS UNDER AIR ACT 1981:

- There shall be no use of fuel hence there shall be no flue gas emission.

*(Signature)*

1 of 3

### Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

5. There shall be no process emission from the manufacturing process as well as any other ancillary process.
6. The concentration of Suspended Particulate Matter in ambient air measured between 3 meters and 10 meters distance from any equipment of stone crushing unit shall not exceed 600 microgram/M<sup>3</sup>.
7. The applicant shall install & operate following measures to control emission of particulate matter shall not exceed the permissible limits
  - a) Closed Grinding & Screening System.
  - b) Water Spraying System.
  - c) Hood for screening Classifier & Crusher & Conveyer belt should be closed one.
  - d) Construction of wind breaking walls.
  - e) Construction of Metal led Road within premises.
  - f) Regular Cleaning & Wetting at Ground within Premises.
  - g) Dust Suppression System.
  - h) Green Belt of 10-meter width all along the periphery.
8. The applicant shall operate air pollution control equipment very efficiently and continuously so that the concentration particulate matter always conforms to the standards Specified in condition no 6 above.
9. The consent to operate the industrial plant shall lapse if at any time the concentration in the ambient air is not within the tolerance limits specified in the condition no.6
10. The consent granted shall lapse at any time if any parameters or any condition of this consent order are not complied with
11. All measures for the control of environmental pollution shall be provided before commencing production.

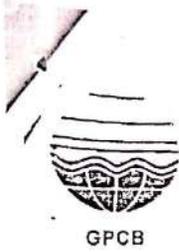
**CONDITIONS UNDER HAZARDOUS WASTE : (if applicable)**

12. Applicant shall have to comply with provisions of Hazardous Waste (Management & Handling) Rule-1989 as amended from time to time.
- 12.1 The applicant shall obtain membership of common TSDF site for disposal of Haz Waste as categorized in Hazardous Waste (Management & Handling) Rule-1989 as amended; from time to time.
- 12.2 The applicant shall obtain membership of common Haz. Waste incinerator for disposal of incinerable waste.
- 12.3 The applicant shall provide temporary storage facilities for each type of Haz. Waste as per Hazardous Waste (Management & Handling) Rule-1989 as amended from time to time.

**GENERAL CONDITION :**

13. Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is atleast 1000 trees per acre of land and a green belt of 10 meters width is developed

*C. S. Sharma*



## GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector 10-A, Gandhinagar 382010

Phone : (079) 23226298

Fax : (079) 23232156

website : www.gpcb.gov.in

14. The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act- 1977
15. In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
16. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986
17. The applicant also comply with the General conditions as per Annexure attached herewith (No.1 to 38) (whichever applicable)
18. The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels  
Between 6 A M and 10 P M : 75 dB(A)  
Between 10 P M and 6 A M : 70 dB(A)
19. Applicant is required to comply with the manufacturing, Storage, and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.
20. If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as determined by the competent authority
21. The applicant shall not carried out any activities or projects listed in schedule of the new EIA Notification dated 14/09/06 requiring prior Environment Clearance.

For and on behalf of  
GUJARAT POLLUTION CONTROL BOARD

*C.C. Bhimani*

(C.C.BHIMANI)

DY.ENVIRONMENTAL ENGINEER, & UNIT HEAD,

*Clean Gujarat Green Gujarat*

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

R/S/Pr-3

J.M.RAVAL  
MEMBER SECRETARY  
DEIAA (JUNAGADH),  
GUJARAT



GOVERNMENT OF GUJARAT

DISTRICT LEVEL  
ENVIRONMENT  
IMPACT ASSESSMENT  
AUTHORITY  
DIST. JUNAGADH,  
GUJARAT

No. DEIAA/.../2018/61-662/2018

DT...../10/2017  
11/01/2018

Sub: Environment Clearance for mining of Blacktrap of Jay Khodiyar Enterprise [Exploring Area In Hectare and type: 2-56-98 ] at Pvt. Survey No. 355/4,136/4/P1, 136/4/P2,136/4/P3, Village: Maliya, Taluka:Maliya, Dist: Junagadh, State: Gujarat Minor Mineral Mining project in Category 1 (a) of the Schedule of the EIA Notification dated 15/01/2016.

Dear Sir,

This has reference to application seeking environmental clearance for mining of Blacktrap from the Project Proponent along with the information in specified Performa like Form 1 M, Form 1 & PFR, which is also duly verified by the District Office of the Department of Geology & Mining, Dist. Junagadh.

The brief information submitted by Department of Geology & Mining, Dist. Junagadh as follows:

Sr. no.	Name of Applicant	Survey No.	Village	Taluka	Lense Area in Hectare and type	Rate of Mining (TPA)
1	Jay. Khodiyar Enterprise	Pvt.355/4, 136/4/P1, 136/4/P2, 136/4/P3	Maliya	Maliya	2-56-98	72,000 TPA

A lease area of this proposal is being mining projects they fall under project/activity no. 1(a) of the Schedule of the EIA Notification, 2006. As individual lease area of each of the proposals is less than 50 Hectare, they fall under category B.

Since the project was categorized as 'B2', it does not require Public Consultation as per Para 7(i) III. Stage (3) (c) of EIA Notification, 2006.

The DEAC, Junagadh had recommended proposal to the DEIAA, Junagadh based on DEAC meeting held on dated 15/07/2017 where consultant of an applicant called for presentation and based on discussion DEAC, Junagadh sent their recommendation for the proposal on dated 25/09/2017 to DEIAA, Junagadh to grant the Environment Clearance to this mining project.

The proposal was considered by DEIAA, Junagadh in its meeting held on 25/09/2017 at chamber of Collector, Collector Office, Dist. Junagadh. After detailed deliberation and careful consideration, DEIAA, Junagadh hereby accords individual Environmental Clearance to above project under the provisions of the EIA Notification dated 14<sup>th</sup> September, 2006 subject to compliance of the following conditions.

Office: Office of Sub-Divisional Magistrate & Prant Officer, Junagadh Prant,  
Taluka Seva Sadan, Junagadh.

Page 1/7

**SPECIFIC CONDITIONS:**

Project proponent shall comply with all the guidelines and notifications issued by MOEFCC, New Delhi regarding cluster policy as part of compliance of orders of Hon'ble National Green Tribunal from time to time.

2. If lease area of project proponent falls in the cluster and total borrowed area of the cluster falls under category B1 or A, as per the prevailing guidelines of MoEFCC, New Delhi, all the concerned procedures shall be followed up accordingly for compliance of Environmental Laws/Notifications/Rules and under such circumstances project proponent shall extend all support including financial contribution or otherwise also for compliance of environmental Laws/Notifications/Rules for such cluster.
3. If lease area of applicant falls in the cluster and total borrowed area of the cluster fall under category B1 or A, EIA study shall be carried out for the said cluster as decided by the competent authority and EMP for the cluster shall be prepared based on outcome of the EIA study. In such a case, all the suggestions/recommendations of EIA/EMP prepared for the cluster shall be complied with in a letter and spirit by the project proponent(s) including lease holders who have already been accorded Environmental Clearance.
4. No mining shall be undertaken outside the area specified in this Environmental Clearance.
5. Only controlled blasting shall be practiced by licensed person with all necessary care.
6. Any change in lease area (individual/cluster), survey number, entailing capacity addition with change in mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 as amended from time to time.

**CONDITIONS:****AIR/WATER:**

7. The project proponent shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and/or ground water) required for the project.
8. Mining operation shall not intersect ground table and hence there shall not be any water / wastewater discharge from mining operations.
9. Garland Drains, settling tank and Catch drains of appropriate size, gradient and length shall be constructed around the excavated mine, mineral dumps; reject dumps to prevent silt and sediments flowing into any water body.
10. Domestic wastewater shall be disposed off through septic tank - soak pit.

**AIR:**

11. Effective safeguards, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points.
12. Drills shall either be operated with dust extractors or equipped with water injection system (wet drilling) to suppress air borne dust during drilling.
13. Only controlled blasting shall be practiced by licensed person with all necessary care as per conditions mentioned in 'Director general mines safety rules and The Explosive Rules-2008'. Blasting operation shall be carried out during day time.
14. Internal roads shall be either paved properly or sprinkled with water at regular intervals for controlling fugitive emission during vehicular movement. Trees of native species shall be developed along both sides of internal road/s in order to contain dust.

15. Vehicles shall not be overloaded and mineral transportation shall be done only through covered trucks so that no spillage of mineral / dust takes place.
16. Vehicles used in mining operations shall be maintained well so as to keep vehicular emissions in control.
17. Fugitive emission in work place and ambient air shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities.
18. Ambient air quality shall be monitored at site and the nearest human habitation shall conform to the norms prescribed by the MoEF, Govt. of India.



#### **A.3 OVERBURDEN, REJECTS, HAZARDOUS WASTE**

19. The project proponent shall strive to adopt zero waste mining concepts by reducing the quantity of reject through technological innovation or finding the use of fines through perspective buyers.
20. Top soil from the mining area shall be scrapped, stacked separately, preserved and utilized for the plantation work.
21. Overburden, waste rock and non-saleable mineral generated during prospecting or mining operations shall be stored separately in properly formed dumps on grounds earmarked. Slope and height of such dumps shall be restricted adequately to prevent any slippage of material. Such dumps should be properly terraced, stabilized and secured at toe to prevent the escape of material that may cause degradation of the surrounding land or silting of water courses.
22. Overburden or other rejects shall be backfilled into the worked out quarry so far as possible with a view to restore the land to its original use or desired alternate use.
23. It shall be ensured that there is no leakage of oil and greases from the vehicles used for transportation.
24. Used oil / waste oil, if any, generated shall be sold only to the registered recyclers. In case of generation of hazardous waste, the project proponent shall strictly comply with the provisions of Hazardous Waste (Management, Handling and Transboundary Movement) Rules 2008, as may be amended from time to time.

#### **A.4 SAFETY**

25. Only controlled blasting shall be practiced by licensed person with all necessary care for protection of public, workers and property from fly rock and vibration risk.
26. Blasting shall be done in such a manner to prevent formation of big size boulders and thereby to minimize need for secondary blasting.
27. When blasting is done, it shall be ensured that the persons have moved out of building and away from the danger zone. At the time of blasting, a guard shall be posted on either side of the road to warn the passers.
28. Explosive for blasting shall be used only after taking requisite permission from the Director General of Mines and Safety, Government of India. All necessary safety measure shall be taken and requisite licence shall be obtained for storage of explosive.
29. Anti-vibration devices shall be provided to vibrating tools / equipments to be used by workers during mining. Vibrations shall be maintained within safe limit.
30. All the precautions are to be observed as per Reg. 106 of MMR, 1961 for safety and security. Face masks, helmets, safety shoes etc. shall be provided to all the workers working in the mining areas and its usage shall be ensured and supervised.
31. First Aid Box should be made readily available at the site.
32. Occupational health surveillance of workers shall be undertaken periodically by a doctor who is expert in occupational health and hygiene and its records shall be maintained.
33. Information regarding occupational mine diseases caused due to air pollution and its preventive measures shall be displayed at site in vernacular language for workers.



Proper fencing and manning of excavated area and lease area shall be done to avoid falling and for drowning of humans and animals. In addition, a protective bund with 15° slope shall be made around the periphery of worked out area to check the inadvertent entry of humans and animals.

#### **15. NOISE**

35. Noise level in and around the lease area shall be kept well within the standards by providing noise control measures including engineering control like acoustic insulation, hoods, silencers, enclosures etc. on all sources of noise generation. Ambient noise level shall conform to the standards prescribed under the Environment (Protection) Act & Rules, 1986.

#### **16. GREEN BELT DEVELOPMENT**

36. Green belt shall be developed in periphery of the lease area as per the CPCB guidelines and strictly as per the time schedule. The green belt should comprise of rows of varying height native trees with thick foliage.
37. Drip irrigation system shall be used for the green belt development within the premises.
38. The project proponent shall make budgetary provisions as Environmental Protection Fund and shall open the account in nationalize bank and shall also give binding on affidavit to follow the EMP which is given in presentation or mining plan.

#### **17. OTHER CONDITIONS**

39. This Environmental Clearance does not confer any right to the project proponent on the land proposed for lease and all necessary statutory clearances / permissions shall be obtained from respective department before start of mining operations.
40. Mining operation shall be restricted to above ground water-table and it shall be ensured that it does not intersect ground water table.
41. The project proponent shall ensure that no natural water course gets obstructed due to mining operations.
42. The pits left unfilled in lease area shall be converted to water body. Higher benches of excavated void/mining pit shall be terraced and its slope shall be made gentler for easy accessibility to the water body.
43. No mining shall be carried out in the safety zone of any bridge / embankment and in the vicinity of natural / manmade archeological sites.
44. No wildlife habitat shall be infringed and in addition to that before issuing the mining lease, it has to be ensured that no wildlife movement shall be existing in the lease area proposed for mining.
45. A booklet containing the Dos and Don'ts shall be prepared in vernacular languages for the use of site in-charge and workers to ensure that all necessary environmental, safety and health measures are undertaken. (i.e. The aerial distance between Human Habitation and lease area must be more than 500 meters. The aerial distance between National Highway and Lease area must be more than 500 meters. The aerial distance between State Highway, Railway Bridge, percolation Well, Irrigation Well and lease area must be more than 200 meters. The aerial distance between bridge pier, check dam, french well and lease area must be more than 500 meters. The aerial distance between railway track, Canal and lease area must be more than 200 meters.
46. Funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purpose. Records of year wise expenditure shall be maintained.

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47. The project proponent shall also comply with any additional condition that may be imposed by the DEAC or the DEIAA or any other competent authority for the purpose of protection and management.
48. Half yearly compliance reports on the conditions stipulated hereinabove shall be submitted to the DEIAA, State Pollution Control Board and the Regional Office of the Ministry of Environment and Forests, Bhopal, on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year by the project proponent.
49. The project proponent shall have to comply with the provisions of Gujarat Minor Mineral Concession Rules (GMMCR) as and when amended by the State Govt. with respect to the provisions for approval of mining plan, EMP for cluster, creation of separate corpus, etc. in view of the recommendations made by the MoEF in its report of March 2010 and the model guidelines framed by the Ministry of Mines.
50. The project proponent shall have to get their Mining Plan approved by the competent authority, within a period of one year from the date of grant of environmental clearance. If Proponent will fail to submit approved mining plan within a period of one year from the date of grant of environmental clearance, this E.C. Certificate will automatically cancelled and proponent have to apply again for E.C.
51. Decisions/Directions of Hon'ble Court and Hon'ble National Green Tribunal given in the matter of minor minerals shall be binding on the project proponent.
52. The Individual project proponent shall inform the public that the project has been accorded environmental clearance by the DEIAA and that the copies of the clearance letter are available with the DEIAA Record. This shall be advertised within seven days from the date of the clearance letter, in at least two local newspapers that are widely circulated in the region, one of which shall be in the Gujarati language and the other in English. A copy each of the same shall be forwarded to the concerned Regional Office of the Ministry.
53. The project authorities shall inform the GPCB, Regional Office of MoEF and DEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
54. The DEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.
55. The project proponent in a time bound manner shall implement these conditions. The DEIAA reserves the right to stipulate additional conditions, if the same is found necessary. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act 1986 and Hazardous Wastes (Management Handling and Trans boundary) Rules, 2008 along with their amendments and rules.
56. Project proponent/Lease holder shall obtain Consent To Establish (CTE) & Common Consent & Authorization of GPCB under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 the Environment (Protection) Act 1986 and Hazardous Wastes (Management Handling and Trans boundary) Rules, 2008 before Commencement of mining activity.
57. The environmental clearance is being issued without prejudice to the action, if any, initiated under the E.P. Act or any court case, if any, pending in the court of law and it does not mean that the project proponent has not violated any environmental laws in the past. This clearance does not give immunity to the project proponent for the case, if any, filed against him in any court of law or action initiated under the E.P. Act.
58. Precise mining area shall be jointly demarcated at the site by officials of Mining / Revenue Department prior to mining operations. Records of such site plan, duly verified by competent authority shall be maintained.
59. The project proponent shall carry out activities under CSR in consultation with the District Development Officer / District Collector for that he/she shall open an account in nationalized

Office : Office of Sub-Divisional Magistrate & Prant Officer, Junagadh Prant,  
Taluka Seva Jadan, Junagadh.



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CSR activities fund. The project proponent shall carry out activities under CSR as per guidance of District Development Officer & District Collector.

Proponent shall ensure that Mining Plan of the proposed project will be prepared and approved by the competent authority within a period of one year from the date of grant of Environmental clearance.

61. Geology and Mining Department will take all measures to comply with all the conditions stipulated in this Environmental Clearance and all the conditions stipulated in this clearance shall be incorporated while granting lease to individual lease holder.
62. This clearance is issued with respect to only environmental considerations and it does not imply that DEIAA approved the way by which lease is granted to the project. While granting lease, the concerned authority shall ensure compliance of relevant Rules, Regulations, Notifications, Government Resolutions, Circulars, Judgments / Orders of Hon'ble Courts and NOT, etc.
63. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

With regards,  
Yours sincerely,

  
(J.M. Raval)  
Member Secretary

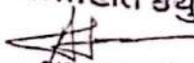
**Issued to :**

Jay Khodiyar Enterprise,  
Sr.No.355/4,136/4/P1,136/4/P2,136/4/P3, Village : Maliya, Taluka : Maliya,  
Dist.Junagadh.

Served Through : The Geologist/Asst. Geologist, Geology & Mining Div., Collector Office,  
Dist.Junagadh.

**Copy To :-**

1. The Collector & Secretary DEIAA, Collector Office, Jilla Seva Sadan, Junagadh.
2. The Executive Engineer & Secretary, DEAC, Irrigation Department (State), Junagadh.
3. The Secretary, SEAC, C/O. G.P.C.B. Gandhinagar - 382010.
4. The Commissioner, Geology & Mining, Block No. 4, 7<sup>th</sup> Floor, Udyog Bhavan, Sector-11, Gandhinagar.
5. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex East Arjun Nagar, New Delhi-110032.
6. Zonal Officer, Central Pollution Control Board, Parivesh Bhavan, Opp Ward Office, Ward Number 10, Subhanpura, Vadodara-390 023.
7. The Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional office (WZ), E-5, Arera Colony, Link Road-3, Bhopal-462016, MP.
8. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi-110 003.
9. The member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10 A, Gandhinagar-382010.
10. Select File.

મહાપિતા કચુ  
  
સુસ્તરશાસ્ત્રી  
જુનાગઢ

  
(J.M. Raval)  
Member Secretary  
DEIAA

Office : Office of Sub-Divisional Magistrate & Prant Officer, Junagadh Prant,  
Taluka Seva Sadan Junagadh.

વિભાગ-૪



## GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website www.gpcb.gov.in

**BY R/PAD**

હવા પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ -1981ની કલમ 31 અ હેઠળ ઉદ્યોગને સૂચના (નોટીસ)

- ૧) આપ મે. જય ખોડિયાર એન્ટર પ્રાઇઝ, પ્લોટ નં: ૩૫૫/૪, ૧૩૬/૪/૧, ૧૩૬/૪/૨, ૧૩૬/૪/૩, માળીયા હટીના-૩૬૨૨૪૫, તા: માળીયા, જિ: જુનાગઢ હેઠળે ઉદ્યોગ ચલાવો છો. અને બ્લેક સ્ટોન ગ્રીટ ના ઉત્પાદનની પ્રવૃત્તિ કરો છો.
- ૨) આપને જણાવવામાં આવે છે કે, આપ આપનો ઉદ્યોગબોર્ડની અગાઉથી સીટીઇ સીસીએની મંજૂરી મેળવ્યા સિવાય ચલાવો છો, જે ઉપરોક્ત અધિનિયમની કલમ 37 હેઠળ ગુનો બને છે જેની સજા છ વર્ષની અને દંડ સાથેની છે
- ૩) આપને જણાવવાનું કે આપના ઉદ્યોગની સ્થળ મુલાકાત પ્રાદેશિક અધિકારીઓ દ્વારા તા: ૧૫/૦૩/૨૦૧૮ના રોજ હવા અધિનિયમની કલમ-24 હેઠળ બોર્ડના અધિકારીઓએ લીધેલ ત્યારે નીચે મુજબની વિગતો જાણવા મળેલ હતી.
  - a) આપના દ્વારા વિન્ક બ્રેકીંગ વોલ બનાવેલ નથી.
  - b) આપે બ્લેક ટ્રેપ માઇન માટે સીટીઇ અને સીસીએ મેળવેલ નથી અને સ્ટોન કશર લીધેલ સીટીઇ ની વેલીડીટી પુરી થયેલ છે.
  - c) આપે ઇસીની નકલ બોર્ડમાં જમા કરાવેલ નથી

ઉપરોક્ત સંજોગોમાં હું ચિરાગ ભીમાણી, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના યુનિટ હેડ ની આજ્ઞાનુસાર હવા અધિનિયમની કલમ -31 અ હેઠળ નીચે મુજબ સૂચના આપું છું કે .

- ૧) આપના ઉદ્યોગની ઉત્પાદન પ્રક્રિયા બંધ કરવા હવા અધિનિયમ-1981ની કલમ-31 અ હેઠળ શા માટે આદેશ ન આપવા ?
- ૨) જો આપની ઉત્પાદન પ્રક્રિયા આપના પોતાના (કેપ્ટીવ) પાવર પ્લાન્ટ કે ડી.જી. સેટથી ચાલતી હોય તો તે પણ બંધ કરાવવા ઉપરોક્ત અધિનિયમ-1981ની કલમ-31 અ હેઠળ શા માટે સીલ અને બંધ કરવાના આદેશ ન આપવા ?
- ૩) આપના ઉદ્યોગને મળતો વીજ પુરવઠો અને પાણી પુરવઠો કાપી નાખવાના ઉપરોક્ત અધિનિયમ-1981ની કલમ-31 અ હેઠળ શા માટે આદેશ ન આપવા ?

**Clean Gujarat Green Gujarat**  
ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

જો આપ દિન-15માં આપની લેખિત રજૂઆત કરવામાં કે ખુલાસો કરવામાં નિષ્ફળ જશો તો આપને આ બાબતે રજૂઆત કરવાની રહેતી નથી તેમ માનીને બોર્ડને હવા અધિનિયમ-1981ની કલમ-31 અ હેઠળ ઉપર મુજબ નોઆદેશ આપવાની ફરજ પડશે અને તે માટેની સઘળી જવાબદારી આપની રહેશે જેની નોંધ લેશો.

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના નામે અને વતી,



(ચિરાગ ભીમાણી)

યુનિટ હેડ

નંબર :- જીપીસીબી/સીસીએ/જીએનજી-534/આઇ ડી- 80088/

1) પ્રતિ,

મે. જય ખોડિયાર એન્ટર પ્રાઇઝ,

પ્લોટ નં: 344/8, 135/8/1, 135/8/2, 135/8/3,

માળીયા હટીના-352284,

તા: માળીયા, જિ: જુનાગઢ.

નકલ રવાના:- 1) પ્રાદેશિક અધિકારીશ્રી, પ્રા.ક. જુનાગઢ..... જાણ તેમજ જરૂરી કાર્યવાહી અર્થે.

વધુ માહિતી માટે

પ્રા.ક. જુનાગઢ

વિભાગ

સંપર્ક નંબર

135/8/3

135/8/3



## GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D.

### Show Cause Notice

1. WHEREAS, you M/s. Jay Khodiyar Enterprise. (PCB ID-40849), are having an industrial plant at PLOT NO: 355/4,136/4/1,136/4/2,136/4/3 -Paiki, Maliya Hatina - 362245, TAL: Maliya, DIST:-Junagadh.
2. AND WHEREAS, during visit of your industrial plant on 16/06/2021 by the Board Officials, it was observed that:
  1. You have not obtained CTE/CCA from the board for the mining activity.
  2. You have not submitted mining plan in which place mining activity was carried out.
  3. You have not submitted required documents along with present status of mines.
  4. You have not submitted details of mining mine closure plan and present status of paid Royalty to concern department till today.
  5. You have not submitted reply which is given written instruction vide letter no. GPCB/RO-Junagadh/JNG-1395/1416 Dt.-08/07/2021.

In view of above, you are called upon to show cause and directed to submit action taken report with reference to above Non-Compliance within 5 days failure to which further action will be initiated against you and your industrial plant.

For and on behalf of  
Gujarat Pollution Control Board

(M. V. Patel)  
Environmental Engineer

NO: GPCB/CCA-JNG-635/ID-40849/

Date:

Issued to:

M/S. Jay Khodiyar Enterprise,  
Plot No.355/4, 136/4/1,136/4/2, 136/4/3-Paiki,  
Maliya-Hatina-362245,  
Tal: Maliya, Dist: Junagadh

*Clean Gujarat Green Gujarat*

ISO - 9001-- 2008 & ISO - 14001 - 2004 Certified Organisation



GPCB

## GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN  
Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

R.P.A.D.

**NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE "AIR ACT") AS AMENDED FROM TIME TO TIME.**

WHEREAS you are having a black trap mine with stone crushing plant M/s. Jay Khodiyar Enterprise., Plot No. 355/4, 136/4/1, 136/4/2, 136/4/3, - paiki, Maliya-Hatina-362245, Tal: Maliya, Dist: Junagadh.

AND WHEREAS Your stone crushing unit is operating without valid CCA form the board.

AND WHEREAS during the inspection of your industrial plant on dated: 29/07/2022 under Section - 24 of the Air Act by the authorized officer of the Board it has been noticed that;

1. You have not obtained valid CTE/CCA from the Board for the mining activity.
2. You have yet not submitted mining plan in which place mining activity was carried out.
3. You have not submitted required documents along with present status of mines.
4. You have not submitted details of mining mine closure plan and present status of paid Royalty to concern department till today.
5. You have yet not submitted reply which is given written instruction vide vide letter no. GPCB/RO -Junagadh/JNG1395/1416, Dt.-08/07/2021.
6. You have yet not complied with last issued Show Cause Notice dated:31/08/2021..

NOW THEREFORE Board proposes to issue directions under Section 31-A of the Air Act-1981 as under: -

1. To prohibit you from the manufacturing of above said products.
2. To close the operation of your industrial plant on the above mentioned site till complying consented conditions.
3. To direct the concerned authority to stop supply of electricity and water till that time.

YOU ARE HEREBY directed to reply with compliance of points within 15 days on receipt of this notice of direction failing to which directions as proposed above will be deemed to be passed without further reference to you.

For and on behalf of  
Gujarat Pollution Control Board

*M.S.D.*  
6/9/22  
(Smt. M.S. Bhatt)  
Unit Head Junagadh

Date:

NO: GPCB/CCA-JNG-635/ID-40849/

ISSUED TO:

M/s. Jay Khodiyar Enterprise.,

Plot No. 355/4, 136/4/1, 136/4/2, 136/4/3, - paiki,

Maliya-Hatina-362245, Tal: Maliya, Dist: Junagadh.

*Clean Gujarat Green Gujarat*

ISO 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation